

# **RESUME OF WORK DONE BY LOK SABHA**

**(EIGHTH LOK SABHA—EIGHTH SESSION)**

**PART—I**

*(23rd February to 12th May, 1987)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

*June, 1987/Asadha, 1909 (Saka)*

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## **PREFACE**

This Publication contains a brief resume of work done by Eighth Lok Sabha during the first Part of its Eighth Session *i.e.* from 23rd February to 12th May, 1987.

**NEW DELHI ;**  
*June, 1987*

---

*Asadha, 1909 (Saka)*

**SUBHASH C. KASHYAP,**  
*Secretary-General.*

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**RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING  
THE FIRST PART OF THE EIGHTH SESSION,  
FEBRUARY-MAY, 1987**

**1. DURATION OF SESSION**

Date of commencement	...	23 February, 1987
Date of adjournment <i>sine die</i>	...	12th May, 1987
Date of prorogation	...	*
Number of days of sittings	...	50
Number of hours of sittings	...	317 hours and 0.2 minutes.

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\*The Eighth session of Lok Sabha was not prorogued after it was adjourned *sine die* on 12 May, 1987. Under rule 15 of the Rules of Procedure and Conduct of Business in Lok Sabha the Speaker reconvened its sittings from Monday, the 27th July, 1987 for the second part of the session.

## 2. BILLS

### (i) Government Bills

S. No.	Title of the Bill	Date of Introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1986	8-12-86 (Earlier session)	—	24-2-87 6-3-87 (Consideration and passing)	2 14	4	2	Passed, as amended
2.	The Railways Bill, 1986	25-4-86 (Earlier session)	—	27-2-87 (Motion for extension of time for presentation of the Report of the Joint Committee)	0 01	—	—	A motion for extension of time for presentation of Report of the Joint Committee up to the last day of the Monsoon Session, 1987, adopted.

3.	The Cine Workers Welfare Fund (Amendment) Bill, 1987	27-2-87	—	20-3-87 4-5-87 (Consideration and passing)	1	42	—	—	Passed
4.	The Constitution (Fifty-sixth Amendment) Bill, 1987	27-2-87	—	—	—	—	—	—	Pending.
5.	The Finance Bill, 1987	28-2-87	—	29-4-87 30-4-87 4-5-87 (Consideration and passing)	11	56	34	31	Passed, as amended.
6.	The Merchant Shipping (Second Amendment) Bill, 1986	8-12-86 (Earlier Session)	—	6-3-87 (Consideration and passing)	1	06	6	2	Passed, as amended.
7.	The Labour Welfare Fund Laws (Amendment) Bill, 1987, as passed by Rajya Sabha	—	10-3-87	12-5-87 (Consideration and passing)	0	17	—	—	Passed
8.	The Appropriation Bill, 1987	13-3-87	—	13-3-87 (Consideration and passing)	0	01	—	—	Passed
9.	The Appropriation (Vote on Account) Bill, 1987	13-3-87	—	13-3-87 (Consideration and passing)	0	02	—	—	Passed
10.	The Appropriation (No. 2) Bill, 1987	13-3-87	—	13-3-87 (Consideration and passing)	0	02	—	—	Passed

1	2	3	4	5	6	7	8	9
					H. M.			
11.	The Mental Health Bill, 1986 as passed by <i>Rajya Sabha</i>	—	27-11-86 (Earlier Session)	13-3-87 19-3-87 19-3-87 (Consideration and passing)	2 36	6	2	Passed, as amended.
12.	The Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i>	—	18-3-87	8-5-87 11-5-87 (Consideration and passing)	4 09	11	—	Passed
13.	The Appropriation (Railways) Bill, 1987	18-3-87	—	18-3-87 (Consideration and passing)	0 01	—	—	Passed
14.	The Appropriation (Railways) No. 2 Bill, 1987	18-3-87	—	18-3-87 (Consideration and passing)	0 02	—	—	Passed
15.	The Appropriation (Railways) No. 3 Bill, 1987	18-3-87	—	18-3-87 (Consideration and passing)	0 02	—	—	Passed
16.	The Delhi Municipal Corporation (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i>	—	19-3-87	23-3-87 (Consideration and passing)	0 42	—	—	Passed
17.	The Factories (Amendment) Bill, 1986	2-12-86 (Earlier Session)	—	19-3-87 20-3-87 (Consideration and passing)	3 32	16	2	Passed, as amended.

18.	The Prevention of Corruption Bill, 1987	23-3-87	—	7-5-87 (Consideration and passing)	3	56	23	1	Passed, as amended.
19.	The Jute Packaging Materials (Compulsory use in Packing Commodities) Bill, 1987, as passed by Rajya Sabha	—	24-3-87	5-5-87 6-5-87 (Consideration and passing)	1	56	—	—	Passed
20.	The Food Corporations (Amendment) Bill, 1987	21-4-87	—	—	—	—	—	—	Pending
21.	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1987	24-4-87	—	4-5-87 5-5-87 (Consideration and passing)	2	47	—	—	Passed
22.	The Appropriation (No. 3) Bill, 1987	28-4-87	—	28-4-87 (Consideration and passing)	0	08	—	—	Passed
23.	The Lokpal Bill, 1985	26-8-85 (Earlier Session)	—	30-4-87 (Motion for further extension of time for presentation of Report of Joint Committee)	0	01	—	—	A motion for further extension of time for presentation of Report of the Joint Committee upto the last day of Monsoon Session, 1987, adopted.

1	2	3	4	5	H. M.		6	7	8	9
24.	The Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987	30-4-87	—	6-5-87 (Consideration and passing)	0	57	—	3	3	Passed, as amended.
25.	The Payment of Gratuity (Amendment) Bill, 1987, as passed by Rajya Sabha	—	6-5-87	—	—	—	—	—	—	Pending
26.	The Coconut Development Board (Amendment) Bill, 1987 as passed by Rajya Sabha	—	6-5-87	—	—	—	—	—	—	Pending
*27.	The Constitution (Fifty-seventh Amendment) Bill, 1987	8-5-87	—	11-5-87 (Consideration and passing)	} 2 01		—	1	1	Passed, as amended.
*28.	The Goa Daman and Diu Reorganisation Bill, 1987	8-5-87	—	11-5-87 (Consideration and passing)			—	4	2	Passed, as amended.
			12-5-87 (As returned by Rajya Sabha with amendment)	12-5-87 (Consideration of amendment made by Rajya Sabha)	0	03	—	—	—	Amendment made by Rajya Sabha considered and agreed to by Lok Sabha.
29.	The State of Arunachal Pradesh (Amendment) Bill, 1987	8-5-87	—	11-5-87	0	25	—	—	—	Passed
30.	The Motor Vehicles Bill, 1987	11-5-87	—	—	—	—	—	—	—	Pending

\*Discussed together.

## SUMMARY

1. Bills pending at the end of the last session	...	9
2. Bills introduced	...	18
3. Bills opposed at introduction stage	...	Nil
4. Bills passed by Rajya Sabha and laid on the Table	...	6
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	1
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...	1
7. Bills passed	...	23
8. Bills negatived	...	Nil
9. Bills withdrawn	...	Nil
10. Bills part discussed	...	Nil
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee	...	Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	Nil
17. Bills pending at the end of the first part of session <i>vide</i> Para No. 1706 of Lok Sabha Bullentin-Part II, dated 7 July, 1987.	...	10

(II) Private Members' Bills

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Foreigners (Amendment) Bill, 1986 ( <i>Amendment of section 9</i> ) by Shri Syed Shahabuddin.	27-2-1987	—	—	—	—	—	Pending ∞
2.	The Registration (Amendment) Bill, 1986 ( <i>Amendment of section 2, etc.</i> ) by Shri Ramashray Prasad Singh.	27-2-1987	—	—	—	—	—	Pending
3.	The Indian Penal Code (Amendment) Bill, 1986 ( <i>Insertion of new section 309A</i> ) by Shri V. Sobhanadreeswara Rao.	27-2-1987	—	—	—	—	—	Pending
4.	The Cinematograph Films (Distribution) Bill, 1986 by Shri K. Ramamurthy.	27-2-1987	—	—	—	—	—	Pending

5.	The Citizens Welfare Bill, 1987 by Shri G.S. Basavaraja.	27-2-1987	—	—	—	—	Pending
6.	The Indian Penal Code (Amendment) Bill, 1987 ( <i>Insertion of new Chapter VB</i> ) by Shri K. Ramamurthy.	27-2-1987	—	—	0-04 minutes taken on introduction of Bills at S. Nos. 1 to 6	—	Pending
7.	The Flood Control Authority of India Bill, 1986 by Dr. Chandrasekhara Verma.	2-5-1986 (Earlier Session)	—	21-11-1986 5-12-1986 (Earlier Session) 27-2-1987 (Further consideration)	1-26 (excluding 4 hours and 39 minutes taken during Seventh Session)	1 NIL	Bill withdrawn by leave of the House
8.	The Prevention of Insults to National Honour (Amendment) Bill, 1986 ( <i>Amendment of section 2, etc.</i> ) by Shri H.N. Nanje Gowda.	21-11-1986 (Earlier Session)	—	27-2-1987 13-3-1987 (consideration)	2-34	2 NIL	Bill withdrawn by leave of the House
9.	The Constitution (Amendment) Bill, 1987 ( <i>Substitution of new article for article 54, etc.</i> ) by Prof. Madhu Dandavate.	13-3-1987	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H.M.			
10.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of articles 19 and 326</i> ) by Prof. Madhu Dandavate.	13-3-1987	—	—	—	—	—	Pending
11.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Eighth Schedule</i> ) by Prof. Madhu Dandavate.	13-3-1987	—	—	—	—	—	Pending
12.	The Companies (Amendment) Bill, 1987 ( <i>Amendment of section 252, etc.</i> ) by Prof. Madhu Dandavate.	13-3-1987	—	—	—	—	—	Pending
13.	The Private Investigators and Security Guards Bill, 1987 by Shri Ram Bahadur Singh.	13-3-1987	—	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Tenth Schedule</i> ) by Shrimati Basavarajeswari.	13-3-1987	—	—	—	—	—	Pending
15.	The Constitution (Amendment) Bill, 1987 ( <i>Insertion of new articles 23A, 23B and 23C</i> ) by Shrimati Basavarajeswari.	13-3-1987	—	—	—	—	—	Pending

16. The Providing of Free Medical and Technical Education Bill, 1987 by Shrimati Basavarajewari.	13-3-1987	—	—	—	—	—	Pending
17. The Prohibition of Use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1987 by Shrimati Basavarajewari.	13-3-1987	—	—	—	—	—	Motion for leave to introduce opposed. Bill introduced. Pending.
18. The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 19</i> ) by Shri Syed Shahabuddin.	—	—	—	—	—	—	Motion for leave to introduce the Bill negated on 13-3-1987
19. The Schools (Taking Over and Uniform Syllabus) Bill, 1987 by Shri H.N. Nanje Gowda.	13-3-1987	—	—	—	—	—	Motion for leave to introduce opposed. Bill introduced. Pending.

1	2	3	4	5	6	7	8	9
20.	The Civil Disturbance Victims Compensation Bill, 1987 by Shri G.S. Basavaraju.	13-3-1987	—	—	H.M. 0-32 minutes taken on introduction of Bills at S. Nos. 9 to 17, 19 and 20	—	—	Pending
21.	The Constitution (Amendment) Bill, 1986 ( <i>Amendment of article 315</i> ) by Shri Shantaram Naik.	17-4-1986 (Earlier Session)	—	13-3-1987 27-3-1987 10-4-1987 (consideration)	3-22	NIL	NIL	Bill withdrawn by leave of the House.
22.	The Prohibition of Religious, Communal and Sectoral Political Parties Bill, 1987 by Shri Thampai Thomas.	27-3-1987	—	—	—	—	—	Motion for leave to introduce Bill introduced. Pending
23.	The Constitution (Amendment) Bill, 1987 ( <i>insertion of new articles 4A, 4B and 4C, etc.</i> ) by Shri Shantaram Naik.	27-3-1987	—	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Eighth Schedule</i> ) by Shri Shantaram Naik.	27-3-1987	—	—	—	—	—	Pending

25.	The Prevention of Insults to National Honour (Amendment) Bill, 1987 ( <i>Amendment of section 2</i> ) by Shri Shripati Mishra.	27-3-1987	—	—	—	—	—	Pending
26.	The Constitution (Amendment) Bill, 1987 ( <i>Substitution of new article for article 371</i> ) by Shri Banwari Lal Purohit.	27-3-1987	—	—	—	—	—	Pending
27.	The Prevention of Insults to National Honour (Amendment) Bill, 1987 ( <i>Amendment of section 2</i> ) by Shri Naresh Chandra Chaturvedi.	27-3-1987	—	—	—	—	—	Pending
28.	The Special Marriage (Amendment) Bill, 1987 ( <i>Amendment of section 4</i> ) by Shri Syed Shahabuddin.	27-3-1987	—	—	—	—	—	Pending
29.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1987 ( <i>Amendment of section 5</i> ) by Shri Syed Shahabuddin.	27-3-1987	—	—	—	—	—	Pending
30.	The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1987 by Shri Syed Shahabuddin.	27-3-1987	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H.M.			
31.	The Compulsory Labelling of Packed Articles of Human Consumption Bill, 1987 by Shri Dal Chander Jain.	27-3-1987	—	—	0-15 minutes taken on introduction of Bills at S. Nos. 22 to 31.	—	—	Pending
32.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 343</i> ) by Shri P. Kolandaivelu.	10-4-1987	—	—	—	—	—	Pending
33.	The Indian Medicine Central Council (Amendment) Bill, 1987 ( <i>Amendment of Section 2, etc.</i> ) by Shrimati Usha Choudhary.	10-4-1987	—	—	—	—	—	Pending
34.	The Prevention of Misuse of Religious Places Bill, 1987 by Shri Vishnu Modi.	10-4-1987	—	—	—	—	—	Pending
35.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of articles 102 and 191</i> ) by Shri Vishnu Modi.	10-4-1987	—	—	0-03 minutes taken on introduction of Bills at S. Nos. 32 to 35.	—	—	Pending

36.	The Eradication of Unemployment Bill, 1985 by Shri G.M. Banatwalla.	26-7-1985 (Earlier Session)	—	10-4-1987 24-4-1987 8-5-1987 (consideration)	6-31	2	NIL	Discussion on the motion for consideration not concluded. Pending.
37.	The Consumer Protection (Publication of Price with the Advertised Product) Bill, 1987 by Shrimati Jayanti Patnaik.	24-4-1987	—	—	—	—	—	Pending
38.	The State of Goa, Daman and Diu Bill, 1987 by Shri Shantaram Naik.	24-4-1987	—	—	—	—	—	Pending
39.	The Constitution (Amendment) Bill, 1987 ( <i>Insertion of new article 16A</i> ) by Shri Harish Rawat.	24-4-1987	—	—	0-05 minutes taken on introduction of Bills at S. Nos. 37 to 39	—	—	Pending
40.	The Doctors and Engineers (Regulation of Migration to Foreign Countries) Bill, 1987 by Dr. P. Vallal Peruman.	8-5-1987	—	—	—	—	—	Pending
41.	The Consumer Protection (Price Determination of the Products Manufactured in the Private Sector) Bill, 1987 by Shri Chintamani Jena.	8-5-1987	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H.M.			
42.	The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1987 by Dr. P. Vallal Peruman.	8-5-1987	—	—	—	—	—	Pending
43.	The Prevention of Disputes Regarding Religious Places Bill, 1987 by Shri G.M. Banatwalla.	—	—	—	—	—	—	Motion for leave to introduce the Bill negatived on 8-5-1987.
44.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 25, etc.</i> ) by Shri Shantaram Naik.	8-5-1987	—	—	—	—	—	Pending
45.	The Prevention of Food Adulteration (Amendment) Bill, 1987 ( <i>Insertion of section 16A, etc.</i> ) by Shri Hussain Dalwai.	8-5-1987	—	—	0-05 minutes taken on introduction of Bills at S. Nos. 40 to 42, 44 and 45	—	—	Pending

## SUMMARY

1. Bills pending at the end of the last session	...	184
2. Bills introduced	...	39
3. Bills-motion for introduction negatived	...	2
4. Bills discussed	...	4
5. Bills withdrawn	...	3
6. Bills negatived	...	Nil
7. Bills removed from the Register of Pending Bills	...	8
8. Bills part-discussed	...	1
9. Bills pending at the end of the first part of the session <i>vide</i> para No. 1707 of Bulletin—Part II dated 7-7-1987	...	212

### 3. CALLING ATTENTION

S. No.	Brief Subject	Name of Member who called attention	Name of Minister date of statement	Time taken H. M
1.	2	3	4	5
1.	Situation arising out of reports of engine failures of Vayudoot aircraft, defective door locks and non-availability of spare parts for these aircraft and the steps taken by the Government in that regard.	Shri Basudeb Acharya	Shri Jagdish Tytler 6.4.1987	0.45
2.	Situation arising out of non-confirmation/reduction in orders for purchase of tobacco by certain countries resulting in exploitation of tobacco growers and the steps taken by the Government to ensure remunerative support price for tobacco.	Shri V. Sobhanadreeswara Rao	Shri P. Shiv Shankar 23.4.1987	1.00
*3.	Situation arising out of escalation of violence in Sri Lanka resulting in stalemate in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard.	—	—	—

\*Calling Attention was converted into a discussion under rule 193 which was taken up on 11.5.87 and concluded on 12.5.1987.

#### 4. DIVISIONS

Number of Divisions held	...	...	...	7
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# 5. FINANCIAL BUSINESS

Subject	Date of Presentation	Date (s) of discussion	Time taken
1	2	3	4
		(I) Railway Budget	H M
Budget (Railways) for 1987-88.	25.2.1987	<div> <div>3.3.1987</div> <div>4.3.1987</div> <div>5.3.1987</div> <div>9.3.1987</div> </div>	0 51
		General Discussion	14 32
		*Discussion and Voting on Demands for Grants	
Supplementary Demands for Grants in respect of Budget (Railways) for 1986-87.	6.3.1987	18.3.1987	2 11
Demands for Excess Grants in respect of Budget (Railways) for 1984-85.	6.3.1987	18.3.1987	
		*Discussion and Voting on Supplementary Demands for Grants (Railways)	
		*Discussion and Voting on Demands for Excess Grants (Railways)	

	(ii) General Budget	H	M
Budget (General) for 1987-88.	28.2.87	1	36
		16	06
		0	01
Demands for Excess Grants in respect of the Budget (General) for 1984-85.	3.12.86 (Earlier Session)		
Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.	9.3.87	0	01
Discussion and Voting on Demands for Grants on Account (Voted Without discussion)			
**General Discussion			
Discussion and Voting on Demands for Grants on Account (Voted Without discussion)			
**Discussion and Voting on Demands for Excess Grants (General)			
Discussion and Voting on Supplementary Demands for Grants (General)			
Energy		8	52
Human Resource Development		10	41
Labour		6	35

\*Discussed together along with the Government Resolution seeking approval of the recommendations contained in the Seventh Report of the Railway Convention Committee.

**## Discussed together.**

1	2	3	5	
			H	M
		<div>31.3.87</div> <div>1.4.87</div> <div>2.4.87</div> <div>3.4.87</div>	Home Affairs	12 51
		<div>6.4.87</div> <div>8.4.87</div> <div>9.4.87</div>	Water Resources	10 22
		<div>9.4.87</div> <div>10.4.87</div> <div>20.4.87</div>	Petroleum and Natural Gas	5 01
		<div>20.4.87</div> <div>21.4.87</div> <div>22.4.87</div>	Information and Broadcasting	8 15
		<div>22.4.87</div> <div>23.4.87</div>	External Affairs	6 26
		<div>23.4.87</div> <div>24.4.87</div> <div>27.4.87</div>	Defence	7 32
		<div>27.4.87</div> <div>28.4.87</div>	Agriculture	6 51

Guillotined at  
6.00 P.M. on  
28.4.87

Commerce  
Communications  
Environment and Forest  
Finance  
Food and Civil Supplies  
Health and Family Welfare  
Industry  
Law and Justice  
Parliamentary Affairs  
Personnel, Public Grievances  
and Pensions  
Planning  
Programme Implementation  
Science and Technology  
Steel and Mines  
Textiles  
Tourism  
Surface Transport  
Civil Aviation  
Urban Development  
Welfare  
Atomic Energy  
Electronics  
Ocean Development  
Space  
Lok Sabha  
Rajya Sabha  
Secretariat of Vice-President

0 02

# 6. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1	2	3	4
1.	Shri G.M. Banatwalla	4th November to 9th December, 1986.	27-3-1987
2.	Shri Veerendra Patil	23rd February to 15th April, 1987.	
3.	Shri Sunil Datt	23rd February to 22nd April, 1987.	
4.	Smt. Indubala Sukherdia	(i) 23rd February to 25th March, 1987 and (ii) 26th March to 30th April, 1987. }	
5.	Shri S.S. Ramasamy Padayachi	4th November to 9th December, 1986.	30-4-1987
6.	Shri Udaisingrao Gaikwad	2nd March to 25th March, 1987.	
7.	Smt. Vyajanthimala Bali	2nd March to 20th March, 1987.	
8.	Shri Yashwantrao Gedakh Patil	23rd March to 3rd April, 1987 and 13th April, to 24th April, 1987.	
9.	Shri Chhitrebbhai Gemit	12th March to 1st April, 1987.	27-3-1987
10.	Shri Charan Singh	(i) 23rd February to 22nd April, 1987 and	

	(ii)	23rd April to 8th May, 1987.	
11. Prof. Ramkrishna More		3rd March to 2nd April, 1987.	
12. Shri Bharatkumar M. Odedra		1st April, to 16th April, 1987.	
13. Shri L. Adaikalaraj		18th March to 1st April, 1987.	
14. Shri Matilal Hanada		27th February to 10th April, 1987.	
15. Shri Pratapsinh Beghel		23rd February to 22nd April, 1987.	
16. Shrimati Akbar Jahan Abdullah		6th April, to 8th May, 1987.	
17. Shri Martand Singh		12th March to 20th April, 1987.	

30-4-1987

## 7. MOTIONS

## (i) Motions under Rule 342

S. No.	Brief Subject	Motion under rule	Name of Member who moved	Date of discussion	Time taken	Ministry/ Department concerned	Remarks
1.	Statement made by the Prime Minister in the House on 3.4.87 regarding appointment of a sitting Judge of the Supreme Court to enquire into the issues connected with the question of utilising the Fairfax Group of the U.S.A.	342	Shri Somnath Chatterjee	6.4.1987	H M 4 34	Finance	

## (ii) Motions under Rule 388 for suspension of Rule

Sl. No.	Brief Subject	Member who moved	Date on which motion moved	Time taken	Remarks
				H M	
1.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion under rule 193 on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal, listed at item No. 9 in the list of Business.	Shri Indrajit Gupta	15.4.1987	0 15	Negated
2.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion on the reported announcement on the Swedish State Radio concerning the acquisition of guns by the Indian Army from Bofors of Sweden.	Prof. Madhu Dandavate	20.4.1987	0 02	Adopted
3.	Suspension of the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Goa, Daman and Diu Reorganisation Bill, 1987 and the Constitution (Fifty-seventh Amendment) Bill, 1987 inasmuch as they are dependent on each other.	Shri Buta Singh	11.5.1987	0 01	Adopted

(III) Motion re : Cancellation/extension of sittings

Sl. No.	Subject	Name of Minister who moved the motion	Date on which moved	Remarks
1.	Cancellation of sitting of Lok Sabha Tuesday, 17th March, 1987.	Shrimati Shiela Dikshit	13.3.1987	Adopted
2.	Cancellation of sitting of Lok Sabha on Monday, 13th April, 1987.	Shrimati Shiela Dikshit	10.4.1987	Adopted
3.	Extension of sitting of Lok Sabha on Monday, 11th May, 1987.	Shrimati Shiela Dikshit	8.5.1987	Adopted
4.	Extension of sitting of Lok Sabha on Tuesday, 12th May, 1987.	Shrimati Shiela Dikshit	11.5.1987	Adopted

Sf. No.	Name of Member	Contiguency	Oath/Affirmation	Language in which oath/Affirmation was made	Date of taking oath/affirmation
1.	Shri Ram Singh	Hardwar (SC)— Uttar Pradesh	Oath	Hindi	27.3.1987
2.	Shri Ashok Shankarrao Chavan	Nanded— Maharashtra	Oath	Hindi	30.3.1987
3.	Smt. T. Manemma	Secunderabad— Andhra Pradesh	Oath	Hindi	9.4.1987

## 9. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which obituary reference made	Time taken
				H M
1.	Shri Sunder Lal (Sitting member)	3.1.87	23.2.87	} 0 07
2.	Shri Tukaram Shankar Patil (Member, Second Lok Sabha)	12.12.86	"	
3.	Shri Raj Narain (Member, Sixth Lok Sabha)	31.12.86	"	
4.	Shri Harekrushna Mahtab (Member, Third Lok Sabha)	2.1.87	"	
5.	Shri Jai Ram Varma (Member, Seventh Lok Sabha)	13.1.87	"	
6.	Shri Sardar Singh (Member, Provisional Parliament)	28.1.87	"	
7.	Shri Syed Ahmed (Member, First Lok Sabha)	2.2.87	"	
8.	Shri Mahamaya Prasad Sinha (Member, Sixth Lok Sabha)	12.2.87	"	

9. Shri Mool Chand Daga (Sitting member)	10.3.87	11.3.87	0 04
10. Smt. Shashank Manjari (Member, Third Lok Sabha)	29.1.87	13.3.89	}
11. Dr. Suresh Chandra (Member, First Lok Sabha)	14.2.87	"	
12. Shri Jharkhande Rai (Member, Seventh Lok Sabha)	18.3.87	18.3.87	
13. Shri Jagannath Prasad Swatantra (Member, Sixth Lok Sabha)	25.2.87	27.3.87	0 02
14. Shri Kandula Obul Reddy (Member, Seventh Lok Sabha)	20.4.87	23.4.87	0 01
15. Dr. Purnendu Narayan Khan (Member, Third Lok Sabha)	7.3.87	8.5.87	}
16. Smt. Padmavati Devi (Member, Fourth Lok Sabha)	12.4.87	"	

# **10. PAPERS LAID ON THE TABLE**

<b>(i)</b>	<b>By Government</b>	<b>...</b>	<b>1627</b>
<b>(ii)</b>	<b>By Private Members</b>	<b>...</b>	<b>Nil</b>

# 11. PERSONAL EXPLANATIONS UNDER RULE 357

Sl. No.	Brief Subject	Name of Member who made the personal explanation	Date	Time Taken	
				H	M
1.	Certain remarks made about him by Prof. Madhu Dandavate in the House during discussion under Rule 193 held on 31st March 1987.	Shri Amitabh Bachchan	31-3-1987	0	04
2.	Certain remarks made about him during discussion under rule 193 on 27th April, 1987.	Shri H.N. Nanje Gowda	7-5-1987	0	08

## 12. PETITION

Presented by member	...	one
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### 13. PRESIDENT'S ADDRESS

Date of Address	Dates of discussion on Motion of Thanks	Members who moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
23.2.87	25.2.87 27.2.87 2.3.87 3.3.87	Shri Jagan Nath Kaushal Shri Bhagwat Jha Azad	414	—	3.3.87	H M 13 . 23	10.3.87

#### 14. PRIVILEGE MATTERS

S. No.	Brief Subject	Name of the Member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6

1. Question of privilege against Shri Rajiv Gandhi, Prime Minister, for allegedly misleading the House on 2nd March, 1987, during discussion on the Motion of Thanks on the President's Address.

Prof. Madhu Dandavate  
Shri Dinesh Goswami  
Shri C. Madhav Reddy and  
Shri Saifuddin Chowdhury

19.3.1987

H M

0 12

The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, observed that in view of the express provisions of the Constitution, the Rules, the precedents and the earlier rulings, he did not consider that any case had been made out requiring him to reconsider the matter. He further observed that no member had his consent to raise the matter again on the floor of the House as a question of privilege or otherwise.

2. Question of privilege against Shri Brahm Dutt, Minister of State for Finance for deliberately misleading the House while replying to the discussion under rule 193 on 31st March, 1987, on the question of engaging the FAIRFAX GROUP of the United States by the Ministry of Finance.

Shri Jaipal Reddy  
Shri C. Madhav Reddy  
Prof. Madhu  
Dandavate and  
Shri Bhattam  
Sriramamurthy

6.4.1987

0 10

The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, *inter alia* observed that every Minister was a member of Parliament, was responsible to the House. Once he made a statement on the floor of the House, it was presumed that it was made with full sense of responsibility and it was to be accepted as such unless incontrovertible evidence to the contrary was brought before the House. In the instant case, the Minister's statement was sought to be controverted only on the basis of certain statements made by certain individuals as published in the newspapers. In the absence of any authentic information he had to rely on the Minister's statement on the floor of the House.

1	2	3	4	5	6
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3. Question of privilege against *The Times of India*, *Hindustan Times*, *Indian Express* and *The Statesman* for giving advance publicity to the notice of motion for removal of Speaker in their issues of 31st March, 1987.

Sarvashri Ram Singh Yadav, Pratap Bhanu Sharma and Shantaram Naik

15.4.1987

H M  
0 05

The Deputy Speaker gave his ruling withholding his consent to the raising of the question of privilege. He *inter alia* observed that giving of advance publicity to notices for raising matters in the House was in contravention of rule 34A of the Rules of Procedure and Conduct of Business. According to well established Parliamentary Practice, usage, and conventions, it was improper, although not technically a breach of privilege or contempt of the House to give, for any reason premature publicity in the press to notices of motions, etc. This might, however, invite the censure of the House on a proper motion or displeasure of the Speaker but could not be allowed to be raised as breach of privilege or contempt of the House.

- |  |                              |                  |             |  |
|--|------------------------------|------------------|-------------|--|
| <p>4. Question of privilege against Shri Brahm Dutt, Minister of State for Finance for deliberately misleading the House while replying to the discussion on the question of engaging the FAIRFAX GROUP of United States by the Ministry of Finance on 31st March, 1987.</p> | <p>Prof. Madhu Dandavate</p> | <p>21.4.1987</p> | <p>0 08</p> | <p>The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He however, <i>inter alia</i> observed that on perusal of comments of the Minister of State for Finance and the records produced by him, he had come to the conclusion that the notice of question of privilege sought to be raised by the member lacked factual basis. He urged upon the members to refrain from raising privilege issues unless they were sure of the facts.</p> |
| <p>5. Throwing of some papers on the floor of the House and shouting from the Visitors' Gallery.</p>   | <p>...</p>                   | <p>23.4.1987</p> | <p>0 03</p> | <p>The Deputy Speaker informed the House that a visitor who threw some papers on the floor of the House and shouted from the Visitors' Gallery at about 11.30 hours, had been taken into custody immediately by the Watch and Ward Officer. The visitor had made a statement and expressed regret for his action. He had also begged pardon for</p>  |

1	2	3	4	5	6
				H M	
6.	Question of privilege against Prof. Madhu Dandavate, MP, for allegedly wilfully misleading the House on 17th November, 1983, while participating in the discussion on Electoral Reforms.	Shri H.N. Nanje Gowda, Shrimati Basavarajeswari and Dr. G.S. Rajhans	27.4.1987	0 05	<p>the same. On a motion moved by the Minister of State in the Ministry of Parliamentary Affairs, the House resolved that the visitor had committed a grave offence and was guilty of the contempt of the House. The House further resolved that in view of the regret expressed by him, he be let off with a stern warning on the rising of the House on that day.</p> <p>The Speaker gave his ruling withholding his consent to the raising of the question of privilege. He, however, informed the House that Prof. Dandavate to whom the notice was referred for comments, had expressed regrets for his observations in the House on 17th November, 1983 and had assured him that he had no intention to mislead the House.</p>

## 15. QUESTIONS

### (I) *Starred Questions*

- |  |      |
|--|------|
| (a) Number of questions put down in Question Lists for oral answers. | *986 |
| (b) Number of Questions orally answered.                             | 327  |

### (II) *Short Notice Questions*

- |  |     |
|--|-----|
| (a) Number of Questions put down in Short Notice Question Lists. | 1   |
| (b) Number of Short Notice Questions orally answered.            | NIL |

### (III) *Unstarred Questions*

Number of questions for which written answers were laid including those put down for oral answers but not reached for oral answers.	**10341
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\*Includes 28 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

\*\*Includes 178 Unstarred Questions withdrawn/deleted/transferred from one Ministry to another.

## (iv) Half-an-Hour Discussion arising out of answers to Questions

Sl. No.	Brief subject	Name of the Member who raised the discussion	Date	Ministry/ Department	Time Hrs.	Taken Mts.
1.	Rehabilitation plan for the Indian Drug and Pharmaceuticals Limited	Dr. Manoj Pandey	18.3.87	Industry	0	58
2.	Technological Mission for drinking water	Sh. Virdhi Chander Jain	25.3.87	Agriculture	1	08
3.	Cleaning of Ganga water	Shri Shyam Lal Yadav	27.3.87	Environment and Forests	0	37
4.	Allotment of land to Co-operative Housing Societies	Shri V.S. Krishna Iyer	10.4.87	Urban Development	0	35
5.	Policy on Urban Land Ceiling	Shri T. Bashree	20.4.87	Urban Development	0	32
6.	Loans for purchase of animals	Shri Dileep Singh Bhuria	29.4.87	Finance	0	45
7.	New Drug Policy	Shri Shantaram Naik	4.5.87	Industry	1	05

## 16. RESIGNATION BY MEMBER

Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
Shri Hardwari Lal	Haryana	Rohtak	22.4.1987	Resigned on 20.4.1987 but resignation accepted by Speaker w.e.f. 22.4.1987 after enquiring into the genuineness of his resignation

## 17. RESOLUTIONS

### (i) Government Resolution

Subject	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
<p>* Approval of the recommendations made in paragraphs 8 to 12 of the Seventh Report of the Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the railway undertaking to general revenues as well as other ancillary matters in connection with the railway finance and general finance, presented to the House on 24.2.1987.</p>	Shri Madhavrao Scindia	18.3.1987	H M 2 11	Railways	Adopted

\* Discussed along with (i) Demands for Grants in respect of the Budget (Railways) for 1987-88 (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1986-87 and (iii) Demands for Excess Grants in respect of the Budget (Railways) for 1984-85.

**(ii) Statutory Resolutions**

Sl. No.	Subject	Article/ section of Constitution/ Act	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
1.	Approval of the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1987, laid on the Table on 27.2.1987.	Section 11 (1) of the Salaries and Allowances of Ministers Act, 1952.	Shri Buta Singh	23.3.1987	0 48	Home Affairs	Adopted
2.	Approval of the Proclamation issued by the President on 11.5.1987 under article 356 in relation to the State of Punjab.	Article 356 of the Constitution	Shri Buta Singh	12.5.1987	2 49	Home Affairs	Adopted

## (III) Private Members' Resolutions

Sl. No.	Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
				H M		
1.	Economic policies	Shri Bhattam Srirama Murty	28-11-1986 (Earlier Session) 6-3-1987 20-3-1987 3-4-1987 16-4-1987	7 - 29 (excluding 1 hour and 15 minutes taken during Seventh Session)	Planning	Negative
2.	Measures for upliftment of tribal people	Shri Dileep Singh Bhuria	16-4-1987 30-4-1987	2 - 35	Welfare	Discussion not concluded



# 18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of members who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
							H, M.
1.	Statement made by the Minister of Home Affairs in the House on 24.2.1987 regarding situation in Punjab.	193	Shri Braja Mohan Mohanty	24.2.1987	3 . 36	Home Affairs	
2.	Ethnic Problem of the Tamilians in Sri Lanka.	193	Shri Balwant Singh Ramoowalia	18.3.1987	2 . 04	External Affairs	
3.	Engaging of the U.S. economic intelligence agency Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad.	193	Prof. Madhu Dandavate	31.3.1987	3 . 36	Finance	
4.	Inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.	193	Shri Suresh Kurup	15.4.1987 16.4.1987	5 . 43	Defence	
5.	Reported announcement on the Swedish State Radio concerning the acquisition of guns by the Indian Army from Bofors of Sweden.	193	Shri C. Madhav Reddy	20.4.1987	4 . 09	Defence	

6. Need for framing guidelines to prevent blackmailing and character assassination of elected representatives of the people to ensure smooth functioning of democratic institutions in the country and amend the electoral laws accordingly.	193	Shri Bhagwat Jha Azad	27.4.87 7.5.87	4.48	Law and Justice
7. Indo-U.S. relations.	193	Shri Saifuddin Chowdhary	5.5.87 6.5.87	4.52	External Affairs
*8. Situation arising out of the escalation of violence in Sri Lanka resulting in stalemate in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard.	193	Shri Braja Mohan Mohanty	11.5.87 12.5.87	3.16	External Affairs

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\*Calling Attention converted into discussion under rule 193.

## 19. STATEMENTS

(f) *Suo-motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of the Minister	Date	Time taken
1	2	3	4	5
				H.M.
1.	Situation in Punjab,	Shri Buta Singh	24-2-1987	0 07
2.	Winding up of Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations	Shri P. Chidambaram	25-2-1987	0 02
3.	Government Business for the week commencing the 2nd March, 1987.	Smt. Shiela Dikshit	27-2-1987	0 05
4.	Price policy for raw cotton for 1987-88 season.	Shri G. S. Dhillon	3-3-1987	0 04
5.	Summit Meeting of the Africa Fund.	Shri Narayan Datt Tewari	5-3-1987	0 05
6.	Government Business for the week commencing the 9th March, 1987.	Smt. Shiela Dikshit	6-3-1987	0 14
7.	Government's decisions on the Report of the Pay Commission (Part-II) relating to pensions and other retirement benefits of Central Government employees.	Shri P. Chidambaram	13-3-1987	0 02
8.	Government Business for the week commencing the 18th March, 1987.	Smt. Shiela Dikshit	13-3-1987	0 19
9.	Minimum support prices in respect of Kharif pulses and oilseeds for 1987-88 crop.	Shri Yogendra Makwana	18-3-1987	0 03

1	2	3	4	5
10.	Accident to Madras Egmore-Tiruchirapalli Rockfort Express on 15 March, 1987.	Sari Madhavrao Scindia	18-3-1987	0 04
11.	Government Business for the week commencing the 23rd March, 1987.	Smt. Shiela Dikshit	20-3-1987	0 14
12.	Launching of Augmented Satellite Launch Vehicle D-1.	Shri K. R. Narayanan	25-3-1987	0 02
13.	Payment of additional instalment of Dearness Allowance to the Central Government employees of Groups 'A', 'B', 'C' and 'D'	Shri B. K. Gadhi	25-3-1987	0 04
14.	Steps taken by the Government for improving the effectiveness and efficiency of Telecommunication services.	Shri Arjun Singh	31-3-1987	0 04
15.	Changes in interest rates and related matters.	Shri Brahm Dutt	31-3-1987	0 09
16.	Appointment of a sitting judge of the Supreme Court to enquire into the issues connected with the question of utilising the Fairfax Group of the United States of America.	Shri Rajiv Gandhi	3-4-1987	0 18
17.	Constitution of a Commission of Inquiry to enquire into the arrangements entered into with the Fairfax Group Inc. of the United States of America.	Shri Brahm Dutt	6-4-1987	0 04
18.	Increase in issue price of wheat through public distribution system etc.	Shri HKL Bhagat	9-4-1987	0 02
19.	Inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.	Shri Arun Singh	15-4-1987	0 05

1	2	3	4	5
20.	Purchase of 155 mm guns from the Swedish firm Bofors.	Shri K.C. Pant	20-4-1987	0 10
21.	Correcting the reply given by the Minister on the 30 March, 1987 to a supplementary by Shri Chintamani Jena, MP on Starred Question No. 456 regarding bonded labour.	Shri P. A. Sangma	20-4-1987	0 01
22.	Fire incident which damaged some of the units of the Directorate of Extension, Department of Agriculture and Cooperation and a shed of the Food Corporation of India on 19th April, 1987.	Shri G. S. Dhillon	21-4-1987	0 01
23.	Modification in the existing policy for manufacture and sale of digital electronic watches in the Country.	Shri K. R. Narayanan	22-4-1987	0 01
24.	Drawal of advance from the Contingency Fund of India for meeting the requirement of Funds for the Commission of Inquiry to inquire into the events and circumstances leading to the arrangements entered into with the Fairfax Group Inc.	Shri Brahm Dutt	28-4-1987	0 01
25.	Press note issued by the Government of Sweden about its decision to ask the National Audit Board to make an auditing review of certain transactions that were made by Bofors in connection with the Indian contract.	Shri K. C. Pant	29-4-1987	0 03
26.	Government business for the week commencing the 4th May, 1987.	Smt. Shiela Dikshit	30-4-1987	0 18
27.	Enhancement of the rate of interest on the Employees' Provident Fund.	*Smt. Shiela Dikshit	12-5-1987	0 01

\*On behalf of Shri P.A. Sangma (Minister of State for Labour).

## (II) Matter Under Rule 377

## (a) Details of Matters raised

Sl. No.	Subject	Name of member who raised the matter	Date	Time taken
1	2	3	4	5
				H M
1.	Need to provide special facilities to artists.	Shri Jai Prakash Agarwal	24.2.1987	
2.	Need to take measures to prevent recurrence of communal riots in various parts of the country.	Shri G.S. Basavaraju		
3.	Need to take necessary measures to protect the dilapidated temples and dharamshalas situated on the banks of River Narmada.	Shri K.N. Pradhan		
4.	Need to increase the assistance to the Government of Rajasthan in the form of material components to meet the situation caused by drought conditions particularly in Barmer, Jaisalmer and Jodhpur districts.	Shri Virdhi Chander Jain		0 14
5.	Need to improve the overall condition of suburban trains running between Hyderabad and Secunderabad.	Shri P. Penchalaih		

1	2	3	4	5
				H. M.
6.	Need to appoint a high power committee to look into the regional disparities in the Government appointments and budgetary allocations in the State of Andhra Pradesh.	Shri C. Janga Reddy		
7.	Need to carry out intensive research to explore the cultural heritage of different regions of the country.	Shri Somnath Rath		
8.	Need for early completion of various railway projects in Orissa State.	Shri Braja Mohan Mohanty		
9.	Need to telecast network programmes in regional languages and increase the duration of Kannada programmes on Bangalore Doordarshan.	Shri V.S. Krishna Iyer		
10.	Need to set up a Parliamentary Commission to lay down general guidelines in regard to the payment of emoluments to State Government employees <i>vis-a-vis</i> the money required for the welfare of the people.	Shri Satyendra Narayan Sinha		
11.	Need to take necessary measures to improve the economic condition of the Scheduled Caste and Scheduled Tribe women living in urban areas of Delhi.	Smt. Sunderwati Naval Prabhakar		
12.	Need to depict Madhubani paintings in the Vaishali Express and also to rename it as Vaidehi-Vaishali Express.	Dr. G.S. Rajhans	25.2.1987	0 12

1	2	3	4	5
				H. M.
13.	Need to launch immediate survey in areas where drinking water is obtained from tubewells with a view to take preventive steps against arsenic poisoning.	Smt. Kishori Sinha		
14.	Need to take necessary measures to remove terrorist elements from places of worship in the country.	Shri K.D. Sultanpuri		
15.	Need to look into the grievances of College and University teachers in the country.	Dr. Sudhir Roy		
16.	Need to expedite the work of doubling the railway track between Chinglepet and Villupuram in Tamil Nadu.	Dr. S. Jagathrakshakan		
17.	Need to rationalise the new sugar policy and approve proposals for new sugar factories in cooperative sector on the basis of irrigation potential.	Shri Vilas Muttemwar		
18.	Need to set up a TV studio at Vijaywada for the benefit of farmers and other weaker sections of the society.	Shri V. Sobhanadreeswara Rao		
19.	Need to open 'Ashram Schools' in Adivasi areas of Bastar district in Madhya Pradesh	Shri Manku Ram Sodi		
20.	Need to review the economics of the present irrigation system involving huge costs.	Smt. Kishori Sinha		

1	2	3	4	5
				H. M.
21.	Need to provide financial assistance to Madhya Pradesh Government to meet the prevailing severe drought situation.	Shri K.N. Pradhan		
22.	Need to direct Rajasthan Government to stop recovery of dues from farmers in Indira Gandhi Canal Project Area.	Shri Birbal		
23.	Need to send a team to Jabalpur and adjoining districts in Madhya Pradesh to assess the damage caused to crops and loss of animals and provide immediate relief to the hard hit farmers.	Shri Ajay Mushran	2.3.1987	0 14
24.	Need to take necessary measures to solve the unemployment problem in the country so as to check the forces of disintegration.	Shri Ramashray Prasad Singh		
25.	Need to give 'No objection certificate' to State Government of Maharashtra for providing essential facilities to slum dwellers residing on Central Government lands and to regularise the construction of hutments.	Dr. Datta Samant		
26.	Need to streamline the procedure regarding payment of loans to farmers under the I.R.D. programmes particularly in the district of Bharatpur in Rajasthan.	Shri Lala Ram Ken		

1	2	3	4	5
				H. M.
27.	Need to take stringent measures to curb the production of spurious medicines in the country.	Shri Raj Kumar Rai		
28.	Need to send a Central team to Coimbatore district of Tamil Nadu to assess the damage caused by recurring drought and to suggest relief measures.	Shri C.K. Kuppaswamy		
29.	Need to provide better terms and conditions of service for doctors selected for appointment in Lakshadweep Islands.	Shri P.M. Sayeed		
30.	Need to introduce a passenger train between Pune and Ahmedabad via Diva/Vasai.	Shri Anoopchand Shah	3.3.1983	0 10
31.	Need to take necessary measures to safeguard the interests of jute growers in the country particularly in Bihar.	Shri D.L. Baitha		
32.	Need to establish textile mills complex in the State of Assam.	Shri Muhram Saikia		
33.	Need to reduce the prices of agricultural implements and ensure reasonable prices for agricultural produce to ameliorate the lot of farmers.	Shri Nirmal Khatri		
34.	Need to set up a memorial at Patiyali town in Uttar Pradesh in the memory of the great poet Amir Khusro.	Shri Mohd. Mahfooz Ali Khan		

1	2	3	4	5
				H. M.
35.	Need to ensure proper allocation of funds under N.R.E.P. and R.L.E.G.P. Schemes to various divisions in Uttar Pradesh.	Shri Harish Rawat		
36.	Need to set up a large industry in public sector in 'Kanpur Rural' for its industrial development and to provide employment opportunities to the unemployed youth.	Shri Jagdish Awasthi		
37.	Need to render financial assistance to the tune of rupees fifty crores for supplying drinking water to Jodhpur city from Indira Gandhi Canal.	Shri Virdhi Chander Jain		
38.	Need to ensure around development of Vidarbha region in Maharashtra.	Shri Vilas Mutemwar	4.3.1987	0.11
39.	Need to implement the recommendations of Expert Group on Archaeology regarding strengthening of the Horticulture Department.	Shri Chintamani Jena		
40.	Need to bring parity between the pay scales of Station Masters and Yard Masters and given running allowance to Station Masters.	Shri Ajoy Biswas		
41.	Need to declare 'Ugadi' festival on 30th March, 1987 as a closed holiday for all Central Government offices in Karnataka.	Shri V.S. Krishna Iyer		

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				H. M.
42.	Need to review the present licensing policy pertaining to Vanaspati Industry and grant letter of intent for Vanaspati projects in Orissa.	Dr. Krupasindhu Bhoi		
43.	Need to provide financial assistance to the State Government of Orissa for construction of a fly-over at Jaipur-Keonjhar road station.	Shri Anadi Charan Das		
44.	Need to provide financial assistance to the Government of Rajasthan to meet the drought situation in the state particularly in Rohat tehsil of Pali district.	Shri Mool Chand Daga		
45.	Need to protect the Padhanpat forest in Orissa and develop it as a wild life sanctuary.	Shri Sriballav Panigrahi	5.3.1987	0.12
46.	Need to set up an Ayurvedic Research Institute in Khalilabad district of Uttar Pradesh.	Dr. Chander Shekhar Tripathi		
47.	Need to provide security to Shri Sunil Dutt, M.P. presently on Peace March to Golden Temple, Amritsar.	Smt. Vidyavati Chaturvedi		
48.	Need to telecast news in regional languages instead of in Hindi on T.V. in the morning programme.	Shri P. Kolandaivelu		

1	2	3	4	5
				H. M.
49.	Need to publish books on Freedom Movement and on life of National Leaders etc. also in Nepali and other Indian languages which have not been included in the Eighth Schedule to the Constitution.	Smt. D.K. Bhandari	}	
50.	Need to provide more EMU rakes for Bombay suburban Railway trains.	Shri S.G. Gholap		
51.	Need to set up and alcohol-based industry in Khalilabad Tehsil of Basti district in Uttar Pradesh.	Dr. Chander Shekhar Tripathi		
52.	Need to provide necessary funds for Dhauliganga Hydro-Electric Project in Pithoragarh District of Uttar Pradesh.	Shri Harish Rawat		
53.	Need to construct a separate road for the Civil Airport at Kutch.	Smt. Usha Thakkar	}	9.3.1987 0 07
54.	Need to stop the proposed shifting of Foreign Department of State Bank of India from Calcutta to Bombay.	Shri Ajoy Biswas		
55.	Need to take necessary measures to curb the activities of the insurgents in North-Eastern States.	Shri S.M. Guraddi		
56.	Need to provide more funds to meet the situation caused by drought in Gujarat particularly Chhota Udaipur.	Shri Amar Singh Rathawa		

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				H. M.
57.	Need to construct tourist bangalows at Jhalawar and the game sanctuary at Durrah in Rajasthan to help the growth of tourism in this area.	Shri Jujhar Singh		
58.	Need to set up "National Minor Irrigation (Ground Water) Corporation" at National Level with its branches in every State.	Shri Ram Singh Yadav		
59.	Need to set up a high power committee to study and suggest the ways to solve the problem of child labour engaged in bangle industry in Ferozabad, Uttar Pradesh.	Shri Ganga Ram		
60.	Need to include Maithili language in the Eighth Schedule of the Constitution.	Shri D.L. Baitha	10.3.1987	0 10
61.	Need to construct a national highway between Fatuah and Gaya via Islampur in Nalanda district of Bihar.	Shri Vijay Kumar Yadav		
62.	Need to release forest land for Kalinadi Hydro Electric Project Stage II to overcome power shortage in Karnataka State.	Smt. Basavarajeshwari		
63.	Need to take necessary measures to increase the export of Sesamum Oil-seeds.	Shri C.K. Kappuswamy		

1	2	3	4	5
				H. M.
64.	Need to accord legal sanction to the 15-point programme to ameliorate the condition of the minorities so as to expedite its implementation effectively.	Shri G.M. Banatwalla		
65.	Need to send a study team to assess the damage caused due to hailstorm in Gwalior—Chambal division and also provide financial assistance to meet the situation caused by drought conditions in Madhya Pradesh.	Shri Krishna Singh		
66.	Need to take necessary measures to check the spread of epidemic in Kalahandi district in Orissa and also set up a Development Board for its overall development.	Shri Jagannath Patnaik		
67.	Need to clarify the suggested price of various brands of cigarettes after the announcement of new excise duty on cigarettes.	Smt. Kishori Sinha		
68.	Need to take necessary measures to start construction of Ganga Barrage in Kanpur.	Shri Jagdish Awasthi	12.3.1987	0 17
69.	Need to sanction a railway bridge over Saryu river in Tanda region of Faizabad district in Uttar Pradesh.	Shri R.P. Suman		
70.	Need to clarify the Government's stand on the recommendations of Prof. Chattopadhyaya Report in respect of Delhi school teachers.	Shri Baju Ban Riyan		

1	2	3	4	5
				H. M.
71.	Need to take over Radha Krishna Mills (Textiles) at Coimbatore.	Shri P. Kolandaivelu		
72.	Need to merge all the public sector banks into a National Bank and constitute a National Commission to enquire into the customer service of banks.	Shri K. Ramamurthy		
73.	Need to set up a pilot plant by Steel Authority of India Ltd. at Daitri in Orissa.	Shri Sriballav Panigrahi		
74.	Need to protect the interests of cane growers in Punjab and other States of the country.	Shri Balwant Singh Ramoovalia		
75.	Need to take necessary steps to ensure reasonable price of mustard and grams to the farmers.	Shri Birbal		
76.	Need to provide financial help to Uttar Pradesh Dairy Cooperative Federation by National Dairy Development Corporation.	Shri Umakant Mishra		
77.	Need to complete construction of dam on Narayani river to save Deoria District of Uttar Pradesh from the fury of floods.	Shri Ram Nagina Mishra	18.3.1987	0 10
78.	Need to ensure that clearance to various projects in Vidharbha region of Maharashtra is not held up on account of Forest Conservation Act, 1980.	Shri Vilas Muttamwar		

1	2	3	4	5
				H. M.
79.	Need to set up a Tribunal to solve the Cauvery water dispute.	Shri A.C. Shanmugam		
80.	Need to establish a petrol depot in Ujjain city of Madhya Pradesh.	Shri Satyanarayan Pawar		
81.	Need to set up a high powered Committee to enquire into the affairs of the sick industrial units and suggest action against the guilty persons.	Shri Dal Chander Jain		
82.	Need to set up a T.V. tower in Khiri-Lakhimpur in Uttar Pradesh.	Smt. Usha Verma		
83.	Need to amend suitably the Handloom Reservation Order to safeguard the interests of workers employed in powerlooms units in the country.	Shri Srikantha Datta Narasimharaja Wadiyar		
84.	Need to introduce 'Paddy Scheme' in all the development blocks of Eastern Uttar Pradesh for ameliorating the condition of the paddy growers of the region.	Dr. Chander Shekhar Tripathi	19.3.1987	0 12
85.	Need to give clearance to the Muhana Dam and Punpun Dargha Projects pending with Central Water Commission and include them in Seventh Five Year Plan.	Shri Ramashray Prasad Singh		

1	2	3	4	5
				H. M.
86.	Need to set up a Munsif Court at Aliganj in Etah district of Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		
87.	Need to construct a permanent bridge over Yamuna river near Shankarpur in Agra district of Uttar Pradesh and declare Fatehabad Tehsil as dacoit affected area.	Shri Ganga Ram		
88.	Need to give early clearance to various projects of Orissa State for rapid industrialisation.	Shri Sriballav Panigrahi		
89.	Need to streamline the family welfare policy in the country.	Shri Shanti Dhariwal		
90.	Need to take necessary measures for development of tourism in Vidhisha and Raisen districts of Madhya Pradesh.	Shri Pratap Bhanu Sharma		
91.	Need to sanction the pending irrigation projects of Bhandara district of Maharashtra.	Shri Keshavrao Pardhi		
92.	Need to give clearance to Sidmukh and Nauhar Canal Projects of Rajasthan.	Shri Birbal		
93.	Need to take necessary measures to supply Narmada Water to Barmer and Jalore districts of Rajasthan for irrigation purposes.	Shri Viridhi Chander Jain	23.3.1987	0 11

1	2	3	4	5
				H. M.
94.	Need to set up a revolving fund to safeguard the interests of tobacco growers in Andhra Pradesh and direct Tobacco Board to start purchase of tobacco at minimum support prices.	Shri V. Sobhanadresware Rao		
95.	Need to bring the pay scales of Public Sector employees at par with the pay scales of Central Government employees.	Shri Ajoy Biswas		
96.	Need to extend Gwalior—Chhapra Mail upto Agra and also provide its stoppage at Morena station.	Shri Kamodilal Jatav		
97.	Need to set up a sugar mill in Shikohabad Tehsil in Mainpuri district of Uttar Pradesh to improve the economic condition of the farmers of the region.	Shri Ganga Ram		
98.	Need to direct Modern Food Industries to set up food processing industries in Mithila region of North Bihar.	Dr. G.S. Rajhans		
99.	Need to undertake survey of Ghagra river in Uttar Pradesh to develop it as a National Waterway.	Shri Raj Kumar Rai		
100.	Need to extend the Calcutta-Rourkela, Vayudoot service to Jharsuguda in Orissa.	Shri Subballav Panigrahi	24.3.1987	0 12

1	2	3	4	5
				H. M.
101.	Need to change the timings of CGHS dispensaries in Bangalore city.	Shri V.S. Krishna Iyer		
102.	Need to consider revising the rates of fines as prescribed in our Acts for various crimes.	Shri Ataur Rahman		
103.	Need to provide immediate relief to the weavers of Janta sarees in Tamil Nadu.	Shri R. Jeevarathinam		
104.	Need to nationalise sugar industry in the country.	Dr. P. Vallal Peruman		
105.	Need to develop tourist places in Bihar and also include the State in the tourist itinerary of VVIPs visiting India.	Dr.C. P. Thakur		
106.	Need to declare the current year as a 'Cooperative Year'.	Shri Krishna Partap Singh		
107.	Need to set up an atomic power plant at Kaiga in Karnataka to overcome power crisis.	Shri V. Krishna Rao		
108.	Need to accord clearance to the projects based on the recommendations of the National Westelands Development Board for proper utilisation of wastelands in the country.	Shri Chintamani Jena	25.3.1987	0 08
109.	Need to extend the pay scales of pharmacists of Central Government to the pharmacists working in Union Territories.	Dr. A. Kalantdhi		

1	2	3	4	5
				H. M.
110.	Need to extend adequate financial assistance for afforestation in hilly regions of Uttar Pradesh.	Shri Harish Rawat		
111.	Need to revive the Crop Insurance Scheme in Rajasthan.	Shri Ram Singh Yadav		
112.	Need to give financial assistance to States to develop irrigation facilities taking into account the district as a unit.	Shri Vijoy Kumar Yadav		
113.	Need to consider inclusion of Maithili language in the Eighth Schedule of the Constitution.	Shri Abdul Hannan Ansari		
114.	Need to provide additional railway lines in Bilaspur district of Madhya Pradesh.	Dr. Prabhat Kumar Mishra		
115.	Need to direct the State Government to ensure timely payment of compensation to farmers for land acquired for public use in the tribal district of Bastar in Madhya Pradesh.	Shri Mankuram Sodi		
116.	Need to issue a commemorative stamp in memory of Maharishi Dadhichi.	Shri Madan Pandey	26.3.1987	0 13
117.	Need to take necessary measures to help the small newspapers in the country particularly those published in the rural areas.	Shri Vilas Muttemwar		

1	2	3	4	5
				H. M.
118.	Need to ensure supply of foodgrains, given an grants-in-aid under Rural Employment Scheme, to the labourers particularly in Deoria and Ballia districts of Uttar Pradesh.	Shri Ram Nagina Mishra		
119.	Need to extend the rebate facility to handloom industry and also to restore rebate period to 60 days.	Shri P. Kolan-daivelu		
120.	Need to conduct survey to examine the feasibility of setting up tobacco industry in Public sector in Aliganj Tehsil in District Etah of Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		
121.	Need for a ban on Lottery system in the country.	Shri Anadi Charan Das		
122.	Need to exempt turmeric, chilli and coriander from the levy of excise duty.	Shri Anoopchand Shah		
123.	Need to direct sugar mills to purchase entire supplies of cane in the country.	Shri Kamla Prasad Rawat		
124.	Need to revise the present method of calculating the loss for assessing the payment under Crop Insurance Scheme.	Shri P. Penchallaih		
125.	Need to conduct research on adverse effects of eucalyptus trees on human beings and fertility of the soil.	Dr. Chander Shekhar Tripathi	21.3.1987	0 11
126.	Need to continue the functioning of TV centre at Purnea and not to shift it to any other place in Bihar.	Smt Madhuri Singh		

1	2	3	4	5
				H. M.
127.	Need to set up fruit based industries in various parts of Himachal Pradesh.	Shri K.D. Sultanpuri		
128.	Need to ensure implementation of the Land Ceiling Act and payment of minimum wages to Harijans and weaker sections in the country particularly in Jehanabad area of Bihar.	Shri Ramashray Prasad Singh		
129.	Need to set up a TV relay Centre in Motihari, Bihar	Smt. Prabhawati Gupta		
130.	Need to implement the recommendations made by the Working Group of the Planning Commission for the economic development of the dacoit infested areas of Kanpur, Hamirpur, Etah, Jalawar and other districts of Uttar Pradesh.	Shri Jagdish Awasthi		
131.	Need to increase the reservation quota at Akbarpur, Malipur and Gosainganj railway stations of Uttar Pradesh and also open a godown at Akbarpur Railway junction.	Shri R.P. Suman		
132.	Need to expedite the establishment of an Agricultural Research Centre at Khandwa in Nimar region of Madhya Pradesh.	Shri Kali Charan Sakargayam	30.3.1987	0 13
133.	Need to give clearance to the proposed Thermal Station in Rayalseema and include it in the Seventh Five Year Plan.	Shri K. Ramachandra Reddy		

1	2	3	4	5
				H. M.
134.	Need to take necessary steps to protect Saran district in Bihar from devastation caused by floods and erosion of river Ganga.	Shri Ram Bahadur Singh		
135.	Need for construction of roads by DCBR in border areas of Pithoragash district in Uttar Pradesh.	Shri Harish Rawat		
136.	Need to take necessary measures for cleaning Kamla Canal Project in Madhubani district of Bihar.	Shri Abdul Hannan Ansari		
137.	Need to take necessary measures to improve rail facilities in Bihar.	Dr. C.P. Thakur		
138.	Need to take necessary measures to prevent theft of precious antiques in Bihar.	Smt. Madhuri Singh		
139.	Need to give "Unemployment allowance" to the unemployed youth of the country.	Shri Shanti Dhariwal		
140.	Need to direct the commercial banks in Orissa to help the Scheduled Castes and Scheduled Tribes Development Finance Cooperative Corporation in disbursement and recovery of loans.	Shri Radhakant Digal	31.3.1987	0 13

1	2	3	4	5
				H. M.
141.	Need to take steps to ensure compliance of the directions issued in regard to appointment of SC & ST candidates to various Government posts.	Shri K.D. Sultanpuri		
142.	Need to formulate a Scheme for laying pipeline for natural gas in Assam and make provision for adequate funds.	Shri Muhiram Salkia		
143.	Need to have a separate division for proper management of coalfields in Orissa State.	Shri Sriballav Panigrahi		
144.	Need to provide sufficient funds to the State Government of Assam for undertaking permanent flood control measures.	Shri Parag Chaliha		
145.	Need to construct a telephone exchange building at Tumkur and also Provide STD facility at Tiptur exchange in Karnataka.	Shri G.S. Basavaraju		
146.	Need to make available ATS and anti-rabies vaccines at a reasonable prices.	Dr. Chander Shekhar Tripathi		
147.	Need to take early decision on the integrated proposal of developing Paradeep Port.	Shri Lakshman Mallick		
148.	Need to waive customs duty on the import of wool to protect the carpet industry in the country particularly in Mirzapur Bhadoi in Uttar Pradesh.	Shri Umakant Mishra	1.4.1987	0 12

1	2	3	4	5
				H. M.
149.	Need to set up an ordnance factory in Panna or Damoh district of Sagar division in Madhya Pradesh.	Shri Dal Chander Jain		
150.	Need to send a central team to examine the situation arising out of acquisition of land of Adivasis in Dudi and Robertsganj areas of Mirzapur district in Uttar Pradesh and arrange to return their land to them.	Shri Ram Pyare Panika		
151.	Need to arrange payment of wages to the workers of the Tobacco Company, Bikkavolu in Andhra Pradesh and take steps to reopen the factory.	Shri Sri Hari Rao		
152.	Need to allocate sufficient funds for early completion of Rapid Transit System between Madras Beach and Luz.	Shri A C. Shanmugam		
153.	Need to give adequate compensation to the landowners whose lands has been acquired for setting up industries in Bilaspur district of Madhya Pradesh and also provide employment to the local people.	Dr. Prabhat Kumar Mishra		
154.	Need to set up an office of Regional Manager of State Bank of India at Berhampur in Orissa and also open its Branch at Aska.	Shri Somnath Rath	2.4.1987	0 15

1	2	3	4	5
				H. M.
155.	Need to restore the direct Indian Airlines flight from Delhi to Jabalpur.	Shri Ajay Mushran		
156.	Need to provide financial assistance to the tune of Rupees fifty crores to the State Government of Bihar for construction of pucca and all weather roads in Jhanjharpur area of North Bihar.	Dr. G.S. Rajhans		
157.	Need to extend necessary assistance to the fishermen of Goa and the Goa Fisheries Cooperative Bank Ltd.	Shri Shantaram Naik		
158.	Need to provide relief in Income-tax to workers employed in Government and public sectors.	Shri Ajit Saha		
159.	Need to give clearance to Mangalore Refinery Project of Karnataka.	Shri V.S. Krishna Iyer		
160.	Need to provide STD facility in Gondia, Bhandara and Tumsur in Maharashtra and also extend the capacity of telephone exchange at these places.	Shri Keshavrao Pardhi		
161.	Need to make reasonable payment to Anganwadi workers in the country.	Shri Balwant Singh Ramoowalia		
162.	Need to consider the proposal of setting up of a Security Printing Press with a mint in Karnataka.	Smt. Basavarajewari		

1	2	3	4	5
				H.M.
163.	Need to take necessary steps to control the filaria in Chandrapur, Bhandara and Gadchiroli districts of Maharashtra.	Shri Vilas Muttemwar		
164.	Need to take necessary measures to ensure payment of remunerative price to the cane growers in Northern Bihar.	Prof. Chandra Bhanu Devi		
165.	Need to provide old age pension to agricultural labour in the country.	Shri Amarsinh Rathawa		
166.	Need to improve transport facilities in Madhya Pradesh to accelerate the economic development of the State.	Shri Pratap Bhanu Sharma	3.4.1987	0 10
167.	Need to amend the Railway Accidents (Compensation) Rules and set up one man standing tribunals for setting accident claims.	Dr. S. Jagatrankshakan		
168.	Need to ensure that the L.P.G. meant for domestic use is not diverted for commercial use by the dealers for monetary gain.	Smt. Kishori Sinha		
169.	Need to consider the feasibility of developing Soron town in Etah, Uttar Pradesh as a tourist resort.	Shri Mohd. Mahfooz Ali Khan		

1	2	3	4	5
				H. M.
170.	Need to issue necessary instructions to Kamptee Cantonment Board authorities to stop collecting taxes on movement of goods and also remove barrier installed on Nagpur-Jabalpur National Highway.	Shri Banwari Lal Purohit		
171.	Need to provide financial assistance for construction of roads and other communication facilities in Himachal Pradesh.	Shri K.D. Sultanpuri		
172.	Need to look into the reasons for dropping the Aluminium Project at Ratnagiri in Maharashtra during the Seventh Plan.	Shri Hussain Dalwai		
173.	Need to start a minicensus in Kashmir valley and Jammu region for granting Scheduled Tribe status to the people of Ladakh.	Shri P. Namgyal	6.4.1987	0 09
174.	Need to introduce a super fast express train from Tirupathi to Jammu and name it as 'Balaji Express.'	Shri Chimata Sambu		
175.	Need to develop Hardia Tal in Saran district of Bihar.	Shri Ram Bahadur Singh		
176.	Need to provide financial assistance to the State Government of Orissa for construction of a stadium by Deogarh Municipal Council Orissa in the memory of Smt. Indira Gandhi.	Shri Sriballav Panigrahi		

1	2	3	4	5
				H. M.
177.	Need to connect Kandla with Ahmedabad and Jamnagar by Vayudoot service.	Smt. Usha Thakkar		
178.	Need to enact law to ban the evil practice of human/animal sacrifice in the country.	Shri Anadi Charan Das		
179.	Need to set up a major industry in Garchiroli district of Maharashtra,	Shri Vilas Muttemwar		
180.	Need to streamline the procedure for collection and distribution of milk and supply 'oil cake' to farmers at cheap rate by stopping its export.	Shri Kamla Prasad Rawat		
181.	Need to develop Datia and Bhind districts of Madhya Pradesh as tourist centres of national importance.	Shri Krishna Singh	8.4.1987	0 11
182.	Need to develop Kesaria Village in Bihar as a tourist centre,	Smt. Prabhawati Gupta		
183.	Need to take necessary measures for afforestation of Aravali hills in Rajasthan.	Prof. Nirmala Kumari Shaktawat		
184.	Need to provide more railway facilities in North Bengal.	Shri Ananda Pathak		
185.	Need to open an All India Radio Station at Perundurai in Tamil Nadu.	Shri P. Kolandaivolu		

1	2	3	4	5
				H. M.
186.	Need to review the new policy regarding coal distribution to safeguard the interests of the coal consuming units in Northern India.	Smt. Chandra Tripathi		
187.	Need to construct a new aerodrome at Jabalpur with all necessary facilities including that of night landing.	Shri Ajay Mushran		
188.	Need to open more Post Offices in rural areas specially at Vasai and Palghat Talukas of Thane district of Maharashtra.	Shri Anoopchand Shah		
189.	Need to impart anti-drug education right from school level and consider introducing death penalty to persons dealing with narcotics.	Smt. Kishori Sinha		
190.	Need to take necessary measures to ensure adequate supplies of water for drinking and irrigation purposes in Balrampur area of Gonda district of Uttar Pradesh.	Shri Deep Narain Ban Mahant	9.4.1987	0 11
191.	Need to provide central assistance to save the people of Rayalaseema area in Andhra Pradesh from recurring drought.	Shri K. Ramachandra Reddy		
192.	Need to provide parcel van facilities at Gudur Railway station in Nellore district of Andhra Pradesh for transporting lemons to places like Delhi and Calcutta.	Shri P. Penchalaiah		

1	2	3	4	5
				H. M.
193.	Need to amend Forest Conservation Act, 1980 for the development of Adivasi area in Maharashtra.	Shri S.S. Bhoje		
194.	Need to give more powers to the Commission appointed by the Government for the welfare of Scheduled Castes and Scheduled Tribes.	Shri Lala Ram Ken		
195.	Need to take necessary measures to give relief to the drought affected people of Chikkaballapura area in Karnataka.	Shri V. Krishna Rao		
196.	Need to provide more travelling facilities to the people of Orissa to Surat and Ahmedabad.	Shri Somnath Rath		
197.	Need to construct bridges over Karch and Bagmati rivers in Darbhanga and Samastipur districts of Bihar.	Shri Ram Bhagat Paswan	10.4.1983	0 09
198.	Need to sanction higher rate of subsidy to Tuberculosis Hospital, Andul Road, Howrah to ensure better services to ESI patients.	Dr. Sudhir Roy		
199.	Need to construct a new over-bridge at Khandwa junction in Madhya Pradesh on priority basis.	Shri Kalicharan Sakargyam		
200.	Need to open an AIR centre at Ujjain in Madhya Pradesh.	Shri Satyanarayan Pawar		

1	2	3	4	5
				H. M.
201.	Need to formulate a scheme for providing drinking water to various towns in the country particularly in Uttar Pradesh and allocate adequate funds for the purpose.	Dr. Chandra Shekhar Tripathi		
202.	Need to develop Shrangverpur-Chauraghat area of Phulpur region in Uttar Pradesh as a tourist resort.	Shri Ram Pujan Patel		
203.	Need to bring Bhayander Telephone Exchange under Mahanagar Telephone Nigam Ltd.	Shri Anoopchand Shah		
204.	Need to give financial assistance to the State Government of Karnataka for the development of sugar-cane in the state.	Smt. Basavarajewari	15.4.1987	0 20
205.	Need to make necessary changes in judicial Service Recruitment Rules to ensure 20 per cent reservation for women in these services.	Shri Shantaram Naik		
206.	Need to set up a Door-darshan Kendra with studio facilities at Jammu.	Shri Janak Raj Gupta		
207.	Need to construct rail-cum-road bridge on river Krishna connecting Re-falla and Machilipathnam during the current Plan period.	Shri N. Venkata Ratnam		

1	2	3	4	5
				H. M.
208.	Need to ensure remunerative price to tobacco growers in the country.	Shri B.N. Reddy		
209.	Need to take steps to ameliorate the condition of scheduled castes and scheduled tribes in the country.	Shri Somnath Rath		
210.	Need to provide adequate facilities in Agra for promotion of international tourism.	Shri Nihal Singh		
211.	Need to recognise the higher course of Sri Aurobindo International Centre of Education, Pondicherry as equivalent to B.A. and BSc. courses of other Universities in the country.	Shri Chintamani Jena		
212.	Need to take urgent necessary steps to convert the manual exchange in Giridih district of Bihar into an automatic exchange.	Shri Sarafraj Ahmed	16.4.1987	0 13
213.	Need to take necessary measures for preservation and exhibition of the relics of Buddhist stupas and other items excavated in Lalitgiri and Udaygiri regions of Cuttack district in Orissa and provide necessary facilities for the tourists.	Smt. Jayanti Patnaik		
214.	Need to provide adequate funds for the development of Waltair railway station in Andhra Pradesh.	Shri P. Appalarasiraham		

1	2	3	4	5
				H. M.
215.	Need to set up a regional railway headquarter in Patna city.	Shri Ram Bahadur Singh		
216.	Need to develop various religious places of Ayodhya and Faizabad for promotion of tourism.	Shri Nitmal Khatri		
217.	Need to send a high level committee to look into the implementation of labour laws in Mirzapur district of Uttar Pradesh.	Shri Ram Pyara Panika		
218.	Need to take necessary measures to provide residential plots and funds under 'Special Component Plan' to the Harijans in district Ganganagar of Rajasthan.	Shri Birbal		
219.	Need to fix different yardsticks for allocation of funds to small farmers under the NREP and RLEGP schemes for the hilly regions of the country.	Shri Harish Rawat	20.4.1987	0 09
220.	Need to give adequate compensation to farmers of Daraziganj, District Basti, whose lands have been acquired by the Department of Tourism.	Shri Kazi Jalil Abbasi		
221.	Need for early execution of repair work on Trivandrum Kanyakumari National Highway.	Shri N. Dattis		

1	2	3	4	5
				H. M.
222.	Need to continue the facilities provided to Balasore district of Orissa under 'No-Industries Districts' upto 31st March, 1988.	Shri Chintamani Jena	}	
223.	Need to take necessary measures for the development of Telengana region of Andhra Pradesh.	Shri C. Janga Reddy		
224.	Need to take necessary measures to increase the production of oilseeds in the country.	Shri Kamla Prasad Rawat		
225.	Need to set up more units of Bharat Heavy Electrical Ltd., in Madhya Pradesh.	Shri K.N. Pradhan		
226.	Need to lift ban on creation of new posts and filling up of the existing vacancies in Postal and Telecommunications Departments.	Prof. Narain Chand Parashar		
227.	Need to set up monitoring committees to look into the development works in Bastar district of Madhya Pradesh.	Shri Manku Ram Sodi		21.4.1987 0.12
228.	Need to issue necessary instructions to LPG distributors of Bombay to store LPG cylinders in proper godowns and not on roads or footpaths.	Shri Anoop Chand Shah		

1	2	3	4	5
				H. M.
229.	Need to withdraw the recent increase in excise duty on wood particle boards and fibre boards.	Dr. Sudhir Roy		
230.	Need to set up a 'Thermal Power House' in Dohri-ghat of Azamgarh district of Uttar Pradesh.	Shri Raj Kumar Rai		
231.	Need to extend electric train from Madras to Sulurpet.	Dr. Chinta Mohan		
232.	Need to provide more trains for Bhandara district of Maharashtra.	Shri Keshavrao Pardhi		
233.	Need to provide necessary assistance to the Government of Kerala to meet the drought situation in the State particularly in Attapaddy region of the Western Ghats.	Shri V.S. Vijayraghavan		
234.	Need to expedite issue of licences for opening of bank branches in Cuttack and Koraput districts of Orissa under Branch Expansion Programme of the Reserve Bank of India.	Shri Lakshman Mallik		
235.	Need to provide a rail system for Bangalore city to meet its increasing transport demand.	Shri Srikanth Datta Narasimharaja Wadiyar	22.4.1987	0 16
236.	Need to set up a large sugar factory in Mithila region in North Bihar.	Dr. G.S. Rajhans		

1	2	3	4	5
			H. M.	
237.	Need to develop Maredi-milli and Yelluaram talukas in Andhra Pradesh as tourist Centres.	Shri Gopala Krishna Thota		
238.	Need to monitor the Textile Modernisation Fund to safeguard the interests of textile workers.	Dr. Datta Samant		
239.	Need to implement the proposed schemes for the developdment of sericulture in Uttar Pradesh.	Shri Madan Pandey		
240.	Need to provide sufficient funds to the State Government of Karnataka to take anti-sea-erosion measures in Canara district and prevent its recurrence.	Shri G. Devaraya Naik		
241.	Need to take necessary measures to prevent the closure of BALCO Ltd.	Shri Mohanlal Jhikram		
242.	Need to send a team of senior Railway Officers to Vidarbha to suggest measures for the development of Railways in that region.	Shri Vilas Mutterwar		
243.	Need to send a survey team to District Agra in Uttar Pradesh to study the grave situation arising out of the shortage of drinking and irrigation water and extend necessary financial assistance to the State Government.	Shri Ganga Ram	23.4.1987	0 14

1	2	3	4	5
				H. M.
244.	Need to start new fast trains from Banaras to Bombay and from Allahabad to Ahmedabad.	Shri Dal Chander Jain		
245.	Need to accept the recommendations of Fourth Pay Commission regarding grant of ex-gratia payment to CPF retirees.	Shri Basudeb Acharia		
246.	Need to avoid discrimination in the matter of issuance of passports to the people of Punjab.	Shri Balwant Singh Ramoowalia		
247.	Need to construct a bridge over railway crossing at Thirupepaliyar town in Tamil Nadu.	Shri P.R.S. Venkatesan		
248.	Need to take appropriate steps to improve the condition of rickshaw pullers in the country.	Shri Anadi Charan Das		
249.	Need to declare the city of Ulhasnagar an Ordnance Factory area of Thane in Maharashtra as named city.	Shri S.G. Gholap		
250.	Need to properly rehabilitate the people displaced as a result of setting up of Super Thermal Power Station at Talcher in Orissa.	Shri Sriballav Panigrahi		
251.	Need to take steps to protect the entire coastal belt of Kerala from sea-erosion.	Prof. K. V. Thomas	24.4.1987	0 10

1	2	3	4	5
---	---	---	---	---

H. M.

- |  |  |
|--|--|
| 252. Need to open a TV relay station at Ramagundam in Andhra Pradesh.  | Shri G. Bhoopathy                          |
| 253. Need to introduce another direct train between Bangalore and Bombay.  | Shri V.S. Krishna Iyer                     |
| 254. Need to develop railway communication system in Orissa State for its overall development.   | Shri Jagannath Patnaik                     |
| 255. Need to enact legislation to ban Devdasi system in the country.   | Shri V. Krishna Rao                        |
| 256. Need to provide special central assistance to the Government of Karnataka to meet the drought situation.  | Shri Srikantha Datta Narasimharaja Wadiyar |
| 257. Need to lay new railway line from Kalyan to Murbad in Maharashtra.  | Shri S. G. Gholap                          |
| 258. Need to take immediate steps to check the large scale drop outs of SC/ST students in Koraput, Phulbani and Kalahandi districts of Orissa.                             | Shri Lakshman Mallick                      |
| 259. Need to take necessary measures to meet the serious situation arising out of the shortage of drinking water in Gyaampur Tehsil of Varanasi district in Uttar Pradesh. | Shri Umakant Mishra                        |

1	2	3	4	5
				H. M.
260.	Need to take necessary measures to overcome the drinking water crisis in Midnapur and Kharagpur towns of West Bengal.	Shri Narain Choubey	27.4.1987	0 10
261.	Need to allow farming of opium in Chambal District of Madhya Pradesh.	Shri Kamodi Lal Jatav		
262.	Need to send a Central team to Nagpur to assess and review the functioning of Model Mills.	Shri Banwari Lal Purohit		
263.	Need to supply energy to Kerala from Kalpakkam and Ramagundan Central Projects and also set up a thermal power plant in Kayam Kulam.	Shri Thampan Thomas		
264.	Need to provide T.V. transmission facilities in Malayalam at Palaghat through microwave.	Shri V.S. Vijayaraghavan		
265.	Need to restore the system of supplying coal by rail to the industrial units in the country.	Dr. Chandra Shekhar Tripathi		
266.	Need to take up the construction of the Shivalik project including the Swan Channelisation project of Himachal Pradesh, before the end of 7th Plan.	Prof. Narain Chand Parashar		
267.	Need to take steps to revive the heavy water plant at Talcher.	Shri Chintamani Jena		

1	2	3	4	5
				H. M.
268.	Need to take necessary measures to check the spread of various diseases in tribal areas of Orissa.	Shri Nitya Nand Mishra	28.4.1987	0 10
269.	Need to render financial assistance to the State Government of Andhra Pradesh for providing drinking water to East Godavari district and also clear Polavaram project.	Shri Sri Hari Rao		
270.	Need to re-examine the SC/ST reservation formula for Bengali families settled in Rajasthan.	Shri Jujhar Singh		
271.	Need to take necessary measures to provide drinking water in the country particularly in eastern districts of Uttar Pradesh.	Shri Raj Kumar Rai		
272.	Need to shift the headquarters of the South-Eastern railway to Orissa.	Shri Sriballav Panigrahi		
273.	Need to allow the Farmer Cooperatives to set up sugar factories of the capacity of 1250 TDC.	Shri Madhusudan Vairale		
274.	Need to restore full exemption of import duty on VCM or continue the pre-budget position of import duty of 10 per cent on it to prevent closure of M/s. Dharangadhra Chemical Works Ltd. in Tamil Nadu.	Shri R. Dhanuskodi Athithan		

1	2	3	4	5
				H. M.
275.	Need to take steps to protect the villagers and their cattle from tigers escaping from the Tiger Project of Sunderbans in West Bengal.	Shri Sanat Kumar Mandal	29.4.1987	0 10
276.	Need to initiate immediate action to counter Pakistan's anti-India propaganda and reassure Arab countries of India's unequivocal support for their cause.	Shri Aziz Qureshi		
277.	Need to give financial assistance to the State Government of Tamil Nadu to the tune of Rupees Thirty crores to overcome the acute scarcity of drinking water in Madras city and also implement Krishna water scheme.	Dr. A Kalanidhi		
278.	Need to set up 'Bithoor Development Authority' for overall development of Bithoor town in Kanpur district of Uttar Pradesh.	Shri Jagdish Awasthi		
279.	Need to initiate talks with the Government of Nepal for the construction of a multi-purpose high dam on the river Kosi at Barahachetra.	Dr. G.S. Rajhans		
280.	Need to set up National Cultural Council as an apex body to coordinate the activities with State academies etc. to provide incentives to the writers of regional languages.	Prof. Narain Chand Parashar		

1	2	3	4	5
				H. M.
281.	Need to connect Gopalpur-Bhubaneswar by Vayudoot service and extend it to Andhra Pradesh.	Shri Somnath Rath		
282.	Need to provide financial assistance to the State Government of Andhra Pradesh to meet the drought situation in Anantpur district.	Shri K. Ramachandra Reddy	4.5.1987	0 15
283.	Need to ensure that the small scale industrial units do not lose their status as an 'export house' at the time of renewal due to conditions laid down in new Import-Export Policy.	Shri P. Kolandai-velu		
284.	Need to provide adequate financial assistance for taking relief measures to meet the drought situation in Tamil Nadu.	Shri N. Dennis		
285.	Need to take steps to revive natural harbour at Cuddalore O.T. in South Arcot district, Tamil Nadu.	Shri P-R.S. Venkatesan		
286.	Need to set up alcohol based industries in Azamgarh and Ballia Districts of Uttar Pradesh.	Shri Raj Kumar Rai		
287.	Need to set construct dams on 'Naar' and 'Paar' rivers to make available drinking water to the people of Malegaon, Chandwad and Yevla tehsils of Maharashtra.	Shri S.S. Bhoye		

1	2	3	4	5
				H. M.
288.	Need to provide a halt of Gomti Express at Tundla junction and stoppage of express trains at Firozabad and Shikohabad railway station.	Shri Ganga Ram		
289.	Need to give financial assistance from the Prime Minister's relief fund to the persons affected by fire in Khalilabad district of Uttar Pradesh and also to construct houses for them under Indira Awas Yojana.	Dr. Chander Shekhar Tripathi		
290.	Need to hand over the excavated idols to the concerned religious communities particularly Jain idols excavated in Hansi in Haryana and Damoha in Madhya Pradesh.	Shri Dal Chander Jain	5.5.1987	0 11
291.	Need to connect National Highway No. 12 with National Highway No. 43 from Jabalpur to Raipur via Mandla.	Shri Mohan Lal Jhikram		
292.	Need to look into the working of Railway employees Cooperative Group Housing Society, Delhi.	Shri Ajit Kumar Saha		
293.	Need to set up a centre for UPSC examinations at Gangtok in Sikkim.	Smt. D.K. Bhandari		

1	2	3	4	5
				H. M.
294.	Need to take necessary measures to set up a bench of Allahabad High Court at Agra in Uttar Pradesh.	Shri Nihal Singh		
295.	Need to provide more facilities to Railway licensed proters in the country particularly at Borivali station.	Shri Anoopchand Shah		
296.	Need to take necessary steps for timely and inexpensive dispensation of justice to tribals in Bastar district in Madhya Pradesh.	Shri Manku Ram Sodi		
297.	Need to streamline the procedure regarding payment of loans under IRDP and other schemes in Kota district of Rajasthan.	Shri Shanti Dhariwal		
298.	Need to take appropriate action for eviction/vacation of encroachment on the premises of Ladakh Buddhist Vihar near ISBT Delhi.	Shri P. Namgyal	6.5.1987	0 15
299.	Need to ban import of shellac and also include a representative of raw lac growers in the Shellac Export Promotion Council.	Dr. Phulrenu Guha		
300.	Need to take necessary measures to provide drinking water in rural areas of the country particularly in Jahanabad region of Bihar.	Shri Ramashray Prasad Singh		

1	2	3	4	5
				H. M.
301.	Need to render financial assistance to State Governments of Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir and Bihar to provide relief to farmers, whose crops have been destroyed by recent heavy rains and hailstorm.	Shri Balwant Singh Ramhoowalia		
302.	Need to supply adequate power from central power plants to meet the shortage of power in Andhra Pradesh.	Shri Sri Hari Rao		
303.	Need to improve the salary structure of teachers and other staff of Sainik Schools and also open Sainik Colleges in the country.	Prof. Nirmala Kumari Shak-tawat		
304.	Need to take necessary steps to provide drinking water in Purnea district of Bihar.	Smt. Madhuri Singh		
305.	Need to provide financial assistance for completion of Kodumudiyaru Reservoir Scheme in Tirnuelveli district of Tamil Nadu.	Shri R. Dhanush-kodi Athithan		
306.	Need to set up an ordnance factory in Cantonment area of Datia district in Madhya Pradesh.	Shri Krishna Singh	7.5.1987	0 15
307.	Need to take necessary steps to protect the ferromanganese factories in the country.	Shri Keshorao Pardhi		

1	2	3	4	5
				H. M.
308.	Need to take necessary measures to prevent exploitation of migrant workers from Orissa engaged in construction activities in various States.	Shri Anadi Charan Das		
309.	Need to withdraw the decision to adjust the dues of West Bengal State Electricity Board to NTPC and Coal India Ltd. against Central assistance.	Shri Somnath Chatterjee		
310.	Need to take steps to check the flow of foreign money into India to religious/social organisations.	Shri Amar Roy-pradhan		
311.	Need to take urgent measures to meet the drought situation in various parts of the country.	Shri Kamla Prasad Rawat		
312.	Need to reduce the import duty on raw wool to encourage export of hand-knotted carpets.	Smt. Chandra Tirpathi		
313.	Need to provide more telephone connections to Yavatmal city of Maharashtra.	Shri Uttam Rao Patil		
314.	Need to construct an overhead bridge across Chambal river between Chau Mehta and Sitamow to ensure smooth communication between Rajasthan and Madhya Pradesh.	Shri Jujhar Singh	8.5.1987	0 10

1	2	3	4	5
				H. M.
315.	Need to ensure adequate supply of Postal orders of different denominations in West Bengal.	Km. Mamta Banerjee		
316.	Need to give clearance to Manugur Thermal Plant in Andhra Pradesh.	Shri Gopala Krishna Thota		
317.	Need to make available infrastructural facilities to Palda and Mudialy Fishermen's Cooperative Societies in West Bengal.	Shri R.P. Das		
318.	Need to conduct opinion poll in the disputed area to solve the Maharashtra-Karnataka border issue.	Dr. Datta Samant		
319.	Need to open an office of Commissioner of Income-tax at Thane or bring Thane area under the jurisdiction of Income-tax Commissioner, Bombay.	Shri S.G. Gholap		
320.	Need to set up a Unani Research Institute at Bhopal.	Shri K.N. Pradhan		
321.	Need to give financial assistance to Uttar Pradesh Government for the formation of Ferozabad as a separate district.	Shri Ganga Ram	11.5.1987	0 15
322.	Need to set up Thermal Power Project at Rajakkamangalam in Kanyakumari district, Tamil Nadu.	Shri N. Dennis		

1	2	3	4	5
				H M
323.	Need to give adequate financial assistance to the Government of Uttar Pradesh to provide relief to the farmers whose crops have been destroyed by heavy rains, hail storm etc.	Shri Raj Kumar Rai		
324.	Need to develop Araku Valley and other places of tourist attraction in Vizag district of Andhra Pradesh.	Shri Gopal Krishna Thota		
325.	Need to formulate a total water management plan for flood control and drainage of Mahananda basin in Bihar.	Shri Syed Shahabuddin		
326.	Need to take steps to re-open Co-operative Sugar Factory at Gauribindanur in Karnataka.	Shri V. Krishna Rao		
327.	Need to set up a bench of Orissa High Court at Sambalpur in Orissa.	Shri Sriballav Panigrahi		
328.	Need to set up new propellant Factory in Warrangal city of Andhra Pradesh to remove backwardness of this area.	Shri C. Janga Reddy		
329.	Need to set up the proposed Fruit Research and Development Institute in hilly region of Uttar Pradesh like Ranikhet, Doonagiri, Jalana or Champawat.	Shri Harish Rawat		

1	2	3	4	5
				H M
330.	Need to declare the Rawathhata region of Rajasthan as a 'Prohibited area' and take all measures for the security and safety of the atomic units.	Prof. Nirmala Kumari Shaktawat		
331.	Need to take necessary measures to provide drinking water in Mandla district of Madhya Pradesh.	Shri Mohanlal Jhikram		
332.	Need to render financial assistance to the State Government of Himachal Pradesh to provide relief to the farmers whose crops have been damaged by heavy rains and hailstorms.	Shri K.D. Sultanpuri		
333.	Need to provide necessary funds for expansion of Bhubaneswar airport as an International Airport.	Smt. Jayanti Patnaik		
334.	Need to take necessary measures to safeguard the interests of betel leaf growers in the country.	Shri Chintamani Jena		
335.	Need for early implementation of Rushikulya Command Area Development Scheme for the development of agriculture in Orissa.	Shri Somnath Rath	12.5.1987	0 18
336.	Need to lay railway line from Kumarghat to Agar-tala in Tripura for the industrial development of the State.	Shri Baju Ban Riyan		

1	2	3	4	5
				H. M.
337.	Need to locate the National Institute on Disaster Training and Management at Hyderabad.	Shri Sri Hari Rao		
338.	Need to streamline the procedure regarding payment of loans under I.R.R.D. and other schemes in Sri Ganganagar District of Rajasthan.	Shri Birbal		
339.	Need to send a central team to conduct survey for the construction of roads and bridges in Madhya Pradesh for its development.	Shri Kammodilal Jatav		
340.	Need to expedite the construction work on the Nagya-Sakiya Dam in Nandgaon Tehsil of Maharashtra.	Shri S. S. Bhoye		
341.	Need to lay a broad-gauge Railway line between Bangarpet to Kolar in Karnataka.	Dr. R. Vankatesh		

**(b) POSITION REGARDING RECEIPT OF REPLIES FROM MINISTERS  
CONCERNED AS ON 30-6-1987.**

**First Session**

*(15th January, 1985 to 30th January, 1985)*

<b>As on</b>	<b>Total Number of matters raised</b>	<b>Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat.</b>	<b>Percentage of replies sent to the Members by the Ministers</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
30.6.1987	61	53	86.9%

**Second Session**

*(13th March, 1985 to 20th May, 1985)*

30.6.1987	351	307	87.5%
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**Third Session**

*(23rd July, 1985 to 29th August, 1985)*

30.6.1987	158	127	80.3%
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**Fourth Session**

*(18th November, 1985 to 20th December, 1985)*

30.6.1987	150	120	80%
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**Fifth Session**

*(20th February, 1986 to 8th May, 1986)*

30.6.1987	330	253	76.6%
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**Sixth Session***(17th July, 1986 to 22nd August, 1986)*

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30.6.1987	149	115	77% <sub>6</sub>
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**Seventh Session***(4th November, 1986 to 9th December, 1986)*

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30.6.1987	178	125	70.2% <sub>6</sub>
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## 20. SUSPENSION OF MEMBER

Name of Member	Date of suspension from the service of the House.	Period for which suspended	Remarks
Shri V. Kishore Chandra S. Deo	15-4-87	One day	The motion for suspension was moved by the Minister of Parliamentary Affairs (Shri H K.L. Bhagat).

**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF  
BUSINESS**

Business	Time taken	Percentage to the total time taken
	H M	
<b>BILLS</b>		
(a) Government Bills	40 39	12.8
(b) Private Members' Bills	14 57	4.7
<b>BUDGETS</b>		
(a) Railway Budget	*17 34	5.5
(b) General Budget	101 12	31.9
<b>CALLING ATTENTION NOTICES (RULE 197)</b>	1 45	0.6
<b>DISCUSSIONS</b>		
(a) Half-an-Hour Discussions (Rule 55)	5 40	1.8
(b) Short Duration Discussions (Rule 193)	31 54	10.1
<b>MATTERS UNDER RULE 377</b>	8 30	2.7
<b>MOTIONS</b>		
(a) Motion under rule 342	4 34	1.4
(b) Motions under rule 388	0 18	0.1
<b>PRESIDENT'S ADDRESS</b>	13 23	4.2
<b>QUESTIONS</b>	43 29	13.7
<b>RESOLUTIONS</b>		
(a) Resolution regarding removal of Speaker	4 21	1.4
(b) Government Resolutions	*	
(c) Statutory Resolutions	3 37	1.1
(d) Private Members' Resolutions	10 04	3.2
<b>STATEMENTS (Rule 372)</b>	2 43	0.9
<b>OTHER MATTERS</b> such as Oath or Affirmation, Papers laid on the Table, Obituary Referen- ces, Questions of Privilege, Points of Order, Personal Explanations etc.	12 22	3.9
	<hr/> 317 02	<hr/> 100.0

\*Joint discussion took place on a Government Resolution [*vide* Statement No. 17(i) Sl. No. 1] (ii) Demands for Grants in respect of Budget (Railways) for 1987-88, (iii) Supplementary Demands for Grants (Railways) for 1986-87 and (iv) Demands for Excess Grants (Railways) for 1984-85. Time taken on joint discussion has been shown under Railway Budget.

# **RESUME OF WORK DONE BY LOK SABHA**

**(EIGHTH LOK SABHA—EIGHTH SESSION)**

**PART—II**

*(27th July to 28th August, 1987)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

*October, 1987/Kartika, 1909 (Saka)*

**T.O. No. 75-8 L.S.Vol. VIII (Pt. II)**

● 1987 BY LOK SABHA SECRETARIAT

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## **PREFACE**

**This publication contains a brief resume of work done by Eighth Lok Sabha during the Second Part of its Eighth Session *i.e.* from 27th July to 28th August, 1987.**

**NEW DELHI ;  
*October, 1987***

---

***Kartika, 1909 (Saka)***

**SUBHASH C. KASHYAP,  
*Secretary-General.***

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**RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING THE  
SECOND PART OF THE EIGHTH SESSION, JULY—AUGUST, 1987**

**1. DURATION OF SESSION**

Date of commencement	...	27 July, 1987
Date of adjournment <i>sine die</i>	...	28 August, 1987
Date of prorogation	...	*3 September, 1987
Number of days of sittings	...	24
Number of hours of sittings	...	152 hours and 06 minutes

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\* The Eighth Session of Lok Sabha consisting of two parts commenced its sittings on 23rd February, 1987 and was prorogued on 3rd September, 1987.

## 2. ADJOURNMENT MOTION

### Leave not Granted

Subject	Name of Member	Date on which brought before the House	Remarks
Continuous killings of innocent people by terrorists and increasing terrorist activities in Punjab.	Shri Basudeb Acharia	7-8-1987 (Friday)	The Deputy Speaker gave his consent, to the moving of Adjournment Motion. Shri Basudeb Acharia then asked for leave of the House to the moving of the motion and on objection being taken, the Deputy Speaker asked those Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Deputy Speaker informed the House that the leave was not granted.

### 3. BILLS

#### (i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987.	30-7-87	—	6-8-87 7-8-87 10-8-87 (Consideration and passing)	2 23	—	—	Passed
2.	The Air (Prevention and Control of Pollution) Amendment Bill, 1987.	30-7-87	—	—	—	36	—	Pending
3.	The Coconut Development Board (Amendment) Bill, 1987, as passed Rajya Sabha.	—	6-5-87 (Part I of Session)	30-7-87 (Consideration and passing)	0 46	—	—	Passed

1	2	3	4	5	H M		6	7	8	9
4.	The Payment of Gratuity (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	6-5-87 (Part I of Session)	30-7-87 31-7-87 6-8-87 (Consideration and passing)	3	02	4	—	—	Passed
*5.	The National Security (Amendment) Bill, 1987.	31-7-87	—	10-8-87 19-8-87 20-8-87 (Consideration and passing)	0	46 4 03	27	2	—	Passed, as amended
6.	The Atomic Energy (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	6-8-87	27-8-87 (Consideration and passing)	2	04	—	—	—	Passed
7.	The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	6-8-87	28-8-87 (Consideration and passing)	0	05	—	—	—	Passed
8.	The Parsi Marriage and Divorce (Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	6-8-87	—	—	—	—	—	—	Pending

9.	The Navy (Amendment) Bill, 1987, as passed by Rajya Sabha.	—	7-8-87	28-8-87 (Consideration and passing)	0	16	—	—	Passed
10.	The Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1987.	14-8-87	—	25-8-87 (Consideration and passing)	0	56	5	1	Passed, as amended.
11.	The Essential Commodities (Special Provisions) Continuance Bill, 1987.	17-8-87	—	20-8-87 (Consideration and passing)	2	44	—	—	Passed
12.	The Lokpal Bill, 1985.	26-8-85 (Earlier Session)	—	19-8-87 (Motion for further extension of time for presentation of the Report of the Joint Committee)	0	01	—	—	A motion for further extension of time for presentation of Report of the Joint Committee upto the last day of the Winter Session, 1987, adopted.
@13.	The Punjab State Legislature (Delegation of Powers) Bill, 1987, as passed by Rajya Sabha.	—	18-8-87	24-8-87 (Consideration and passing)	—	—	—	—	Passed
@14.	The Terrorist and Disruptive Activities (Prevention) Bill, 1987.	19-8-87	—	24-8-87 (Consideration and passing)	5	00	25	—	Passed

\* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the National Security (Amendment) Ordinance, 1987 (No. 3 of 1987).

@ Discussed together alongwith the Statutory Resolution seeking disapproval of the Terrorist and Disruptive Activities (Prevention). Ordinance, 1987 (No. 2 of 1987).

1	2	3	4	5	6	7	8	9
					H M			
15.	The National Dairy Development Board Bill, 1987.	21-8-87	—	25-8-87 26-8-87 (Consideration and passing)	2 38	30	—	Passed
16.	The Representation of the People (Amendment) Bill, 1987, as passed by Rajya Sabha.	—	24-8-87	28-8-87 (Consideration and passing)	0 24	—	—	Passed
17.	The Shipping Development Fund Committee (Abolition) Amendment Bill, 1987.	24-8-87	—	—	—	—	—	Pending
18.	The labour Laws (Exemption) from Furnishing Return and Maintaining Registers by Certain Establishments) Bill, 1987.	24-8-87	—	—	0 03	—	—	Pending
19.	The Legal Services Authorities Bill, 1987.	24-8-87	—	27-8-87 (Consideration and passing)	3 03	61	1	Passed, as amended
20.	The Punjab Appropriation Bill, 1987.	24-8-87	—	24-8-87 (Consideration and passing)	0 01	—	—	Passed

21. The Railways Bill, 1986.	25-4-86 (Earlier Session)	—	25-8-87 (Motion for further extension of time for presentation of the Report of the Joint Committee)	0 01	—	—	A motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the Winter Session, 1987, adopted.
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*22. @ The Constitution (Fifty-eighth Amendment) Bill, 1987.	26-8-87	—	27-8-87 28-8-87 (Consideration and passing)	3 00	3	2	Passed, as amended**
*23. The Representation of the People (Second Amendment) Bill, 1987.	26-8-87	—	27-8-87 28-8-87 (Consideration and passing)	3 00	4	—	Passed
24. The Expenditure-Tax Bill, 1987.	26-8-87	—	27-8-87 (Consideration and passing)	1 37	38	—	Passed
25. The Appropriation (No. 4) Bill, 1987.	26-8-87	—	26-8-87 (Consideration and passing)	0 02	—	—	Passed

\* Discussed together.

\*\* The short title of the Bill was changed to the Constitution (Fifty-seventh Amendment) Bill, 1987 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
					H	M		
26.	The Election Laws (Reservation of Seats for the Scheduled Tribes in certain North-Eastern States and Union Territories) Amendment Bill, 1986.	14-8-87 (Earlier Session)	—	27-8-86 (Motion for withdrawal of the Bill)	0	01	—	Bill withdrawn by leave of the House.
27.	The Regional Rural Banks (Amendment) Bill, 1987.	28-8-87	—	—	—	—	—	Pending.
28.	The National Housing Bank Bill, 1987.	28-8-87	—	—	—	—	—	Pending.

## SUMMARY

1. Bills pending at the end of the 1st part of the 8th Session	...	10
2. Bills introduced	...	17
3. Bills opposed at introduction stage	...	2
4. Bills passed by Rajya Sabha and laid on the Table	...	6
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	Nil
6. Bills returned by Raj a Sabha with amendments and laid on the Table	...	Nil
7. Bills passed	...	19
8. Bills negatived	...	Nil
9. Bills withdrawn	...	1
10. Bills part-discussed	...	Nil
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee	...	Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	Nil
17. Bills pending at the end of the second part of session vide Para No. 1853 of Lok Sabha Bulletin-Part II, dated 10 September, 1987.	...	13

(H) Private Members Bills

Sl. No.	Title of the Bill and Member in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H. M.			
1.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1987 by Shrimati Basavarajswari.	31-7-1987	—	—	—	—	—	Pending
2.	The Environment (Protection) Amendment Bill, 1987 ( <i>Amendment of section 2, etc.</i> ) by Shri Bhattam Srirama Murty.	31-7-1987	—	—	—	—	—	Pending
3.	The Public Employment (Field of Selection, Domicile Requirement and Transferability) Bill, 1987 by Shri Syed Shahabuddin.	31-7-1987	—	—	—	—	—	Pending
4.	The Destitute and Poor (Maintenance and Rehabilitation) Bill, 1987 by Shri Ajoy Biswas.	31-7-1987	—	—	—	—	—	Pending

5.	The Constitution (Amendment) Bill, 1987 ( <i>Substitution of new article for article 263</i> ) by Shri Syed Shahabuddin.	31-7-1987	—	—	—	—	Pending
6.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Seventh Schedule</i> ) by Dr. Chandra Shekhar Verma.	31-7-1987	—	—	—	—	Pending
7.	The Constitution (Amendment) Bill, 1987 ( <i>Insertion of new article 333A</i> ) by Ch. Lachchhi Ram.	31-7-1987	—	—	0-04 minutes taken on introduction of Bills at S. Nos. 1 to 7.	—	Pending
8.	The State of Goa, Daman and Diu Bill, 1987 by Shri Shantaram Naik.	24-4-1987 (First Part of Eighth Session)	—	31-7-1987 (Motion for withdrawal)	0-01	NIL	Bill withdrawn by leave of the House.
9.	The Eradication of Unemployment Bill, 1985 by Shri G.M. Banatwala.	26-7-1985 (Earlier Session)	—	10 4-1987 24-4-1987 8-5-1987 (First Part of Eighth Session) 31-7-1987 (Further consideration)	1-29 (excluding 6 hours and 31 minutes taken during First Part of Eighth Session)	NIL	Bill withdrawn by leave of the House.

1	2	3	4	5	6	7	8	9
					H M			
10.	The Prohibition of use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1987 by Shrimati Basavarajswari.	13-3-1987 (First Part of Eighth Session)	—	31-7-1987 14-8-1987 28-8-1987 (consideration)	4-51	NIL	NIL	Bill withdrawn by leave of the House.
11.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 74, etc.</i> ) by Prof. Madhu Dandavate.	14-8-1987	—	—	—	—	—	Pending
12.	The Doctors and Engineers (Banning of Migration to Foreign Countries) Bill, 1987 by Shrimati Basavarajswari.	14-8-1987	—	—	—	—	—	Pending
13.	The Declaration and Public Scrutiny of Assets of Citizens Bill, 1987 by Shri Thampan Thomas.	14-8-1987	—	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 78</i> ) by Shri Santaram Naik.	14-8-1987	—	—	—	—	—	Pending
15.	The Prevention of Communal Riots Bill, 1987 by Shri H.N. Nanja Gowda.	14-8-1987	—	—	—	—	—	Pending

16.	The Taking Over of Religious Places and Banning of Schools/Universities Set-Up on Communal Lines Bill, 1987 by Shri H.N. Nanje Gowda.	14-8-1987	—	—	—	—	Pending
17.	The Public Financial Institutions (Obligation as to fidelity and Secrecy) Amendment Bill, 1987 by Shri V. Sobhanadreeswara Rao.	14-8-1987	—	—	0-04 minutes taken on introduction of Bills at S. Nos. 11 to 17.	—	Pending
18.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of article 19</i> ) by Shri Mullappally Ramachandran.	28-8-1987	—	—	—	—	Pending
19.	The Constitution* (Amendment) Bill, 1987 ( <i>Amendment of article 78</i> ) by Shri Mullappally Ramachandran.	28-8-1987	—	—	—	—	Pending
20.	The Citizens* (Identity Card) Bill, 1987 by Shri Shantaram Naik.	28-8-1987	—	—	—	—	Pending
21.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Part VI, etc.</i> ) by Shri N. Venkata Ratnam	28-8-1987	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
				H M				
22.	The Constitution (Amendment) Bill, 1987 ( <i>Amendment of Seventh Schedule</i> ) by Shri Shantaram Naik.	28-8-1987	—	—	—	—	—	Pending
23.	The Advocates' Welfare Fund Bill, 1987, by Shri Sonmath Rath.	28-8-1987	—	—	—	—	—	Pending
24.	The Indian Penal Code (Amendment) Bill, 1987 ( <i>Amendment of section 500, etc.</i> ) by Shri Shantaram Naik.	28-8-1987	—	—	0-04 minutes taken on introduction of Bills at S. Nov. 18 to 24.	—	—	Pending
25.	The Constitution (Amendment) Bill, 1985 ( <i>Amendment of article 244, etc.</i> ) by Shri Piyas Tiraky.	10-5-1985 (Earlier Session)	—	28-8-1987 (consideration)	0-54	NIL	NIL	Discussion on the motion for consideration not concluded. Pending.

## SUMMARY

1. Bills pending at the end of the first Part of Eighth Session,	...	212
2. Bills introduced,	...	21
3. Bills—motion for introduction negatived.	...	NIL
4. Bills discussed.	...	3
5. Bills withdrawn.	...	3
6. Bills negatived.	...	NIL
7. Bills removed from the Register of Pending Bills,	...	1
8. Bills part-discussed.	...	1
9. Bills pending at the end of the second Part of the session <i>vide</i> para No. 1854 Bulletin-Part II, dated 10.9.1987.	...	229

#### 4. CALLING ATTENTION

Sl. No.	Brief Subject	Name of Member who called the attention	Name of Minister date of statement	Time taken H. M.
1	2	3	4	5
1.	Situation arising out of the continued strike by junior engineers of the Central Public Works Department all over the country and the steps taken by the Government to resolve the issues involved amicably.	Shri Ajoy Biswas	Smt. Mohsina Kidwai 7-8-1987	0 51
2	Situation arising out of closure and lock out in large number of jute mills in West Bengal and the measures taken by the Government to resolve the crisis facing the industry.	Shri Harish Rawat	Shri Ram Niwas Mirdha 11.8.1987	1 22
*3.	Devastating floods in Assam, Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard.	—	—	—

4.	Situation arising out of the strike by university and college teachers all over the country and the steps taken by the Government to settle the matter amicably.	Shri Somnath Chatterjee	Shri P. V. Narasimha Rao	1 41
			13-8-1987	
5.	Reported attempt by the management of Delhi Cloth Mills to close down its textile mill at Bara Hindu Rao, Delhi and the steps taken by the Government to avert the closure.	Shri Suresh Kurup	Shri P.A. Sangma	0 53
			19-8-1987	

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\*As decided in the House on 12.8.1987 Calling Attention was converted into a discussion under rule 193 which was taken up on 17th August, 1987. The discussion was resumed and concluded on 24th August, 1987.

## 5. DIVISIONS

No. of divisions held	...	...	5
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# 6. FINANCIAL BUSINESS

Subject	Date of presentation	Date of discussion	Time taken
(i) General Budget			
Supplementary Demands for Grants in respect of Budget (General) for 1987-88	21.8.87	25.8.87	H M 3 16
(ii) Budget in respect of State of Punjab			
Supplementary Demand for Grant in respect of the Budget (Punjab) for 1987-88	10.8.87	24.8.87	1 13

## 7. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Shri S. S. Ramasamy Padayachi	10th March to 7th May, 1987	18-8-1987
2.	Shri Udaisingrao Gaikwad	26th March to 12th May, 1987	
3.	Dr. A. Kalanidhi	27th July to 28th August, 1987	
4.	Shri K.V. Shankara Gowda	27th July to 18th August, 1987	
5.	Shri Jujhar Singh	7th August to 21st August, 1987	

## 8. MOTIONS

## (i) Motions under Rule 191

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
					H. M.		
1.	Appointment of a Joint Committee to enquire into the issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract.	191	Shri K.C. Pant	29.7.87 30.7.87 3.8.87 4.8.87 6.8.87	11.48	Defence	Adopted as amended
2.	Welcoming of the efforts made by the Government of India in cooperation with the Swedish Government to ascertain the facts relating to payments mentioned in the report of the Swedish National Audit Bureau.	191	Shri Bhagwat Jha Azad	18.8.87	0.05	Defence	Adopted

(II) Motions under Rule 388 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motion moved	Time taken	Remarks
				H. M.	
1.	Suspension of Rule 32 relating to the Question Hour	Prof. Madhu Dandavate	28.7.87	0.35	Adopted
2.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha relating to the Question Hour.	Shri H.K.L. Bhagat	29.7.87	0.01	Adopted
3.	Suspension of Rule 26 so as to allow sitting of the House beyond 7 P.M. today (21.8.87) to transact Private Members' Business.	Prof. Madhu Dandavate	21.8.87	0.14	Result of voting could not be announced as there was no quorum.
4.	Suspension of proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Second Amendment) Bill, 1987 in as much as it is dependent upon the Constitution (Fifty-eighth Amendment) Bill, 1987.	Shri Buta Singh	27.8.87	0.01	Adopted

## (iii) Motion under Rule 374 for suspension of Member

Brief Subject	Name of Member who moved	Date on which moved	Time taken	Remarks
Suspension of Shri Ajoy Biswas from the remaining part of the 2nd part of 8th Session of 8th Lok Sabha.	Shri H.K.L. Bhagat	29-7-87	H M 0 56	Adopted

## (iv) Motion re : revocation of suspension of Member

Brief Subject	Name of Member who moved	Date on which moved	Time taken	Remarks
Revocation of suspension of Shri Ajoy Biswas with immediate effect.	Shri H.K.L. Bhagat	30-7-87	H M 0 02	Adopted

## 9. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency	Oath/ Affirmation	Language in which oath/ affirmation made	Date of taking oath/ affirmation
1.	Shri Hardwari Lal	Rohtak- Haryana	Oath	English	27-7-1987
2.	Shri Ram Narain Singh	Bhiwani- Haryana	Oath	Hindi	29-7-1987

## 10. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which obituary reference made	Time taken
1	2	3	4	5
				H. M.
1.	Shri Charan Singh (Sitting Member)	29-5-87	27-7-87	0 41
2.	Shri Banshi Das Dhanagar (Member, Second Lok Sabha)	18-4-87		
3.	Shri Paidi Lakshmayya (Member First Lok Sabha)	28-4-87		
4.	Shri Ganesh Sadashiv Altekar (Member, First Lok Sabha)	15-5-87		
5.	Shri R. Achuthan (Member, Third Lok Sabha)	9-6-87		
	Sardar Mangal Singh (Member, Central Legislative Assembly.)	20-6-87		
7.	Prof. Nibaran Chandra Laskar (Member, Second Lok Sabha)	25-6-87		
8.	Shri P. Parthasarathy (Member, Seventh Lok Sabha)	4-7-87		
9.	Shri Dwarka Das Mantri (Member, Third Lok Sabha)	11.7.87		
10.	Shri Dhanna Singh Gulshan (Member, Sixth Lok Sabha)	14-7-87		
11.	Shri Brijlal Verma (Member, Sixth Lok Sabha)	19.7.87		

1	2	3	4	5
				H. M.
12.	Shri Lila Dhar Asthapa (Member, Second Lok Sabha)	28-6-87	7-8-87	0 03
13.	Shri H. Ajmal Khan (Member, Fourth Lok Sabha)	9-7-87		
14.	Shri Mathura Prasad Mishra (Member, Third Lok Sabha)	17-7-87		
15.	Shri Krishna Dev Tripathy (Member, Fourth Lok Sabha)	31-7-87	28-8-87	0 04
16.	Shri K.K. Shetty (Member, Fifth Lok Sabha)	15-8-87		

# **11. PAPERS LAID ON THE TABLE**

(i) By Government	...	664
(ii) By Private Member	...	3

## 12. PETITIONS

Presented by member	...	...	...	two
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## 13. PRIVILEGE MATTERS

S. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6

1. Question of privilege against the then Minister of State in the Department of Defence, Research and Development in the Ministry of Defence (Shri Arun Singh) for allegedly deliberately and knowingly misleading the House while making a Statement in the House on 15th April, 1987.

Shri Somnath Chatterjee

17-8-1987

H M  
0 06

The Speaker observed that since the former Minister (Shri Arun Singh) was a member of Rajya Sabha, a question of privilege against him could be dealt with only by that House in accordance with the procedure laid down in the Report of the Joint Sitting of the Committees of Privileges of Lok Sabha and Rajya Sabha. Accordingly he would refer the matter to the Deputy Chairman, Rajya Sabha, for such action as she might consider necessary and proper.

1	2	3	4	5	6
2.	Question of privilege against Shri Amal Datta, MP, for allegedly making a misleading statement in the House on 19th August, 1987, during Question Hour.	Shri Shantaram Naik	20-8-1987	0 02	(i) The Speaker observed that he had found out from the record that the impugned statement was actually made by Shri Amal Datta and that he should apologize to the House for misrepresenting the facts.
			21-8-1987	0 01	(ii) Shri Amal Datta expressed his regrets in the House and the matter was treated as closed.

## 14. QUESTIONS

### (i) *Starred Questions*

- |   |      |
|---|------|
| (a) Number of questions put down in Question Lists for oral answered. | 4500 |
| (b) Number of questions orally answers.                               | 136  |

### (ii) *Short Notice Questions*

- |  |     |
|--|-----|
| (a) Number of questions put down in Short Notice Question Lists. | Nil |
| (b) Number of Short Notice Questions orally answered.            | Nil |

### (iii) *Unstarred Questions*

Number of questions for which written answers were laid including those put down for oral answers but not reached for oral answers.	45783
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\* Includes 20 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

\*\* Includes 109 Unstarred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

## (iv) Half-an-Hour Discussion arising out of answers to Questions

S. No.	Brief Subject	Name of the Member who raised the discussion	Date	Ministry/ Department	Time Taken Hrs. Mts.
1.	Beedi workers	Shri Dal Chander Jain	12-8-87	Labour	0 44
2.	Sick Industrial Units	Dr. Datta Samant	14-8-87	Industry	1 02
3.	Intensive Monitoring System for 20-Point Programme.	Shri Shantaram Naik	24-8-87	Programme Implementation	1 05

# 15. RESIGNATION BY MEMBER

Name	State	Constituency	Date from which resignation took effect	Date of issue of notification in Gazette/ publication in Bulletin	Date of announcement in the House	Remarks
Shri Amitabh Bachchan	Uttar Pradesh	Allahabad	23-7-87	24-7-87	29-7-87	

## 16. RESOLUTIONS

### (f) Statutory Resolutions

S. No.	Subject	Article/section of Constitution/ Act	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
					H M		
*1.	Disapproval of the National Security (Amendment) Ordinance, 1987 (Ordinance No. 3 of 1987).	123	Shri Amal Datta	10-8-87 19-8-87	3 40	Home Affairs	Negative
**2.	Disapproval of the Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (Ordinance No. 2 of 1987).	123	Shri Saifuddin Chowdhary	24-8-87	3 48	Home Affairs	Negative

\* Discussed along with the motion for consideration of the National Security (Amendment) Bill, 1987.

\*\* Discussed along with the motions for consideration of (i) the Terrorist and Disruptive Activities (Prevention) Bill, 1987 and (ii) the Punjab State Legislature (Delegation of Powers) Bill, 1987, as passed by *Rajya Sabha*,

## (ii) Private Members' Resolution

Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/Department	Remarks
			H M		
Measures for upliftment of Tribal people	Shri Dileep Singh Bhuria	16-4-1987 30-4-1987 (First Part of Eighth Session) 7-8-1987 21-8-1987	5 08 (excluding 2 hours and 35 minutes taken during First Part of Eighth Session)	Welfare	Discussion not concluded

# 17. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date	Remarks
1.	Cancellation of sitting of Lok Sabha on Wednesday, the 5th August, 1987.	4-8-1987	On account of Idu'z Zuba the sitting of Lok Sabha was cancelled on 5-8-1987 and in lieu thereof the House sat on 6-8-1987.
2.	Fixation of sitting of Lok Sabha on Thursday, the 6th August, 1987.	4-8-1987	

# 18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of members who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Statement made by the Minister of Agriculture in the House on 30-7-1987 regarding drought situation in the country.	193	Shri Indrajit Gupta	10-8-87 11-8-87 12-8-87 13-8-87 14-8-87 17-8-87	H. M. 16 - 31	Agriculture	
2.	Statement made by the Prime Minister in the House on 20-7-1987 regarding the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka	193	Shri K.P. Unnikrishnan	11-8-87 18-8-87	5 . 43	External Affairs	
*3.	Situation arising out of the devastating floods in Assam, Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard.	193	Smt. Kishori Sinha	17-8-87 25-8-87	4 . 33	Water Resources	

\*As decided by the House, Calling Attention converted into discussion under rule 193

1	2	3	4	5	6	7	8
					H M		
4.	Communal disturbances in various parts of the country.	193	Shri Balwant Singh Ramoowalia	18-8-87 20-8-87 21-8-87	10 . 11	Home Affairs	
5.	Continuing price rise in the country.	193	Shri Balwant Singh Ramoowalia	26-8-87 28-8-87	4 . 00	Finance	
6.	Announcement by the Chief Public Prosecutor of Sweden regarding inquiry into the alleged bribes paid by Bofors in the Howitzer deal.	193	Prof. Madhu Dandavate	26-8- 7	5 . 42	Defence	

## 19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

### Reference

Subject	By whom	Date
Reference to the 42nd Anniversary of bombing of Hiroshima and homage to the victims of the first atomic bomb explosion.	Speaker	6-8-1987

## 20. STATEMENTS

(i) *Suo-motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of the Minister	Date	Time taken
1	2	3	4	5
				H.M.
1.	Assault on the Prime Minister in Colombo while inspecting a guard of honour before his departure to India.	Shri K.C. Pant	30.7.87	0.06
2.	Incidents which took place in New Delhi on 30th July, 1987.	Shri Buta Singh	30.7.87	0.04
3.	Drought situation in the country.	Shri G.S. Dhillon	30.7.87	0.10
4.	Accidents to train Nos. 21 Hyderabad-Hazrat Nizamuddin Express near Manchiryal station of south Central Railway on 9th July, 1987 and 316 Barharwa-Rampurhert Passenger on 27th July, 1986 on the Eastern Railway.	Shri Madhavrao Scindia	30.7.87	0.05
*5.	Machinery for ensuring safeguards for Scheduled Castes and Scheduled Tribes.	Dr. Rajendra Kumari Bajpai	30.7.87	0.02
6.	Further information regarding the assault on the Prime Minister in Colombo on 30th July, 1987.	Shri P. Chidambaram	30.7.87	0.03

\* Minister also laid on the Table a copy of the detailed statement connected therewith.

1	2	3	4	5
				H. M.
7.	Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.	Shri Rajiv Gandhi	30.7.87	0.12
8.	Government Business for the week commencing the 3rd August, 1987.	Smt. Sheila Dikshit	31.7.87	0.17
9.	Progress in the implementation of the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.	Shri K. Natwar Singh	6.8.87	0.06
**10.	Setting up of a National Equity Fund.	Shri Narayan Datt Tiwari	7.8.87	0.02
11.	Government Business for the week commencing Monday, the 10th August, 1987.	Smt. Sheila Dikshit	7.8.87	0.15
12.	National policy on Child Labour.	Shri P.A. Sangma	12.8.87	0.04
@13.	Technology Upgradation Scheme.	Shri Narayan Datt Tiwari	13.8.87	0.02
%14.	Constitution of a National Commission on rural labour.	Shri P.A. Sangma	13.8.87	0.01
15.	Government Business for the week Commencing the 17th August, 1987	Smt. Sheila Dikshit	14.8.87	0.12
16.	Government Business for the week commencing the 24th August, 1987.	Shri H.K.L. Bhagat	21.8.87	0.18

**\*\* Minister also laid on the Table a copy of the National Equity Fund Scheme.**

**@ Minister also laid on the Table a copy of the Scheme.**

**% Minister also laid on the Table a copy of Resolution No. U-24012/1/87-RW dated the 11th August, 1987 constituting a National Commission on Rural Labour.**

1	2	3	4	5
				H. M.
17.	Allocation of a mine site to India in the Central Indian Ocean by the Preparatory Commission of the International Seabed Authority.	Shri Rajiv Gandhi	26.8,87	0.03
18.	Procurement Prices for Paddy and Kharif coarse cereals for 1987-88 season.	Shri G.S. Dhillon	27.8,87	0.01
19.	Findings of Failure Analysis Committee constituted to enquire into the cause of failure of the first Augmented Satellite Launch Vehicle (ASLV D1) on 24 March, 1987.	Shri K.R. Narayanan	28.8,87	0.02

## (II) Matters Under Rule 377

## (a) Details of matters raised

Sl. No.	Subject	Name of member who raised the matter.	Date	Time taken
1	2	3	4	5
			H. M.	
1.	Need to attach more bogies to Vaishali Express, reschedule its time of arrival at New Delhi and also introduce an additional train on the route.	D r. Chander Shekh Traipathi	30.7.87	0.08
2.	Need to lift ban on the filling up of existing vacancies and creation of new posts particularly in the departments of Posts and Telecommunications.	Prof. Narain Chand Parashar		
3.	Need to revert to the six day week.	Shri Sriballav Panigrahi		
4.	Need to include Maithili language in the Eighth Schedule of the Constitution.	Dr. G.S. Rajhans		
5.	Need to formulate a National Policy to deal with Indians settled abroad.	Prof. Nirmala Kumari Shakta- wat		
6.	Need to request Government of Uttar Pradesh to constitute an Education Commission for recruitment of teachers for hilly areas.	Shri Harish Rawat		

1	2	3	4	5
				H. M.
7.	Need for effective steps to control the land erosion by the rivers in Chambal region of Madhya Pradesh.	Shri Kammodilal Jatav	}	
8.	Need to survey the tribal areas of Nasik district for a permanent solution of water problem and for the improvement of standard of tribals.	Shri S.S. Bhoye		
9.	Need to provide more trains to and from Orissa.	Shri Braja Mohan Mohanty		
10.	Need to help the Beedi workers in Madhya Pradesh by enhancing grants for construction of Houses and purchase of land.	Shri K.N. Pradhan		
11.	Need to set up a railway station at Epurupalam in Prakasham district of Andhra Pradesh.	Shri C. Sambu		
12.	Need to take-over Visvesvaraya Iron and Steel Ltd. Bhadravathi (Karnataka) by SAIL.	Shri V.S. Krishna Iyer		
13.	Need to provide more edible oil (Palmolein) to Maharashtra.	Shri Sharad Dighe		
14.	Need to re-consider the jurisdiction of the new Sambalpur Railway Division.	Shri Sriballav Panigrahi	}	
15.	Need to establish industries in Saran division of North Bihar for its development.	Shri Krishan Pratap Singh		
			3-8-87	0 12

1	2	3	4	5
				H. M.
16.	Need to set up another plant at Haiderpur to provide sufficient drinking water to the people of Delhi.	Shri Bharat Singh		
17.	Need to take necessary steps to check the brain drain from the country.	Shri Jagdish Awasthi		
18.	Need to increase the frequency of Kerala Express to six days a week.	Shri V.S. Vijayaraghavan		
19.	Need for financial assistance to the Government of Bihar for establishing industries in Purnea district to check people from migrating to other States.	Smt. Madhuri Singh		
20.	Need for immediate financial assistance to Tamil Nadu Government for completion of 'Palar River bed' scheme to meet the water scarcity in Madras.	Shri P. Kolandaivelu	4-8-87	0 09
21.	Need to give early clearance to Punpun Dargah scheme and Mohane Dam scheme to save Jahanabad and Patna districts from floods and drought.	Shri Ramashray Prasad Singh		
22.	Need for effective constitutional steps to satisfy the people of hill areas of Uttar Pradesh who are demanding separate State, like the people of Darjeeling.	Shri Harish Rawat		

1	2	3	4	5
				H. M.
23.	Non-availability of text books as per new syllabus.	Shri Mohan Lal Jhikram		
24.	Need to telecast Sindhi programmes on channel one instead of channel two on Bombay Door-darshan.	Shri S.G. Gholap		
25.	Need for immediate clearance to the Bawanthadi Irrigation Project.	Shri Keshavrao Pardhi		
26.	Need to take effective measures to root out corruption.	Shri Anadi Charan Das	6-8-87	0 10
27.	Need to set up rubber based industries in Kanya Kumari.	Shri N. Dennis		
28.	Need to start industry in Tirupati.	Dr. Chinta Mohan		
29.	Need to convert Bitragunta locoshed into an Electric Loco P.O.H. shed.	Shri B.N. Reddy		
30.	Need to reopen the Ashok Paper Mills, Darbhanga.	Dr. G.S. Rajhans		
31.	Need to set up a Thermal Power Plant in Kerala at an early date to meet the power crisis.	Shri K. Kunjambu		
32.	Need to provide facilities for telecasting Kannada programmes for Mysore, Coorg and South Kanara districts.	Shri V. Sreenivasa Prasad		

1	2	3	4	5
				H. M.
33.	Need for immediate steps to increase the power supply to Delhi,	Shri Bharat Singh		
34.	Need to lift the ban on opening of new Post Offices,	Shri Sriballav Panigrahi	10-8-87	0 12
35.	Need to explore the possibility of export of mangoes grown in Mithila region of Bihar.	Dr. G.S. Rajhans		
36.	Need to introduce a super-fast train between Puri and New Delhi,	Smt. Jayanti Patnaik		
37.	Need to provide financial assistance for putting in well bores for irrigation in Anantpur district of Andhra Pradesh,	Shri K. Ramachandra Reddy		
38.	Need to provide adequate funds for industrial development of North Bengal,	Shri Ananda Pathak		
39.	Need to look into the over-invoicing of Rifampicin drug used for leprosy and T.B.	Shri Raj Kumar Rai		
40.	Need to lay railway line between Kashipur-Ram Nagar and Ram Nagar to Haldwani in Uttar Pradesh,	Shri Harish Rawat		
41.	Need to restore The land to the Tribals and Harijans which was acquired by the Forest Department in Mirzapur district of Uttar Pradesh,	Shri Ram Pyare Panika		

1	2	3	4	5
				H. M.
42.	Need to look into the delay on the part of DDA in allotting plots to displaced persons in Chittaranjan Park area.	Dr. (Smt.) Phulrenu Guha	11-8-87	0 12
43.	Need to ensure implementation of provisions of Contract Labour (Regulation and Abolition) Act, 1970 by the Food Corporation of India, Madhya Pradesh.	Shri K.N. Pradhan		
44.	Need to stop the removal of Harijan families settled on both sides of Railway line between Raxaul and Birganj	Shri Ram Bahadur Singh		
45.	Need to bring the Nationalised Banks under the purview of the Committee on Public Undertakings.	Prof. Saifuddin Soz		
46.	Need to run a train between Gwalior and Mathura.	Shri Kammodi Lal Jatav		
47.	Need to provide stoppage of Mahalaxmi, Kittur and Gol Gumbaz Express Trains at Karjagi in Karnataka.	Shri G.S. Basavaraju		
48.	Need to amend Indian Penal Code, Code of Criminal Procedure and Indian Evidence Act to provide punishment for anti-social elements for throwing acid on people.	Shri Ajay Mushran		

1	2	3	4	5
				H. M.
49.	Need to write off the 10 year old loans given to landless and small farmers,	Shri Umakant Mishra	} 12-8-87	0 09
50.	Need to establish a centre at Vijayawada for holding UPSC examinations.	Shri V. Sobhanadreeswara Rao		
51.	Need to take effective measures to contain the prices of edible oils, ghee, milk, bread and other consumer articles.	Shri Mohd, Mehfooz Ali Khan		
52.	Need to set up a T.V. relay Centre either at Elai-giri Hills or Javadu Hills—North Arcot district.	Shri A. Jayamohan		
53.	Need for a long term plan to control floods in North Bihar.	Prof. Chandrabhanu Devi		
54.	Need to start work on the proposed Hasanpur-Sakri and Darbhanga-Samastipur railway lines.	Shri Ram Bhagat Paswan		
55.	Need to direct Madhya Pradesh Government to ensure that teachers of aided schools are paid salary as per the prescribed scales.	Shri Mohanlal Jhikram	}	
56.	Lathi charge by the police on the demonstrators of Janata Party near Akashwani Bhawan on 10th August, 1987 protesting against partisan use of TV and AIR.	Prof. Madhu Dandavate		

1	2	3	4	5
				H. M.
57.	Need to ensure smooth flow of vehicular traffic to Zoji-La on the Srinagar Leh highway.	Shri P. Namgyal		
58.	Need to direct Food Corporation of India to construct a godown in Khalilabad tehsil of Basti district in Uttar Pradesh to save the wheat etc. from destruction.	Shri Chander Shekhar Tripathi		
59.	Need to instal Electronic Equipment in the new telephone exchange at Nanded.	Shri Ashok Chavan	13-8-87	0 16
60.	Need to expedite clearance to the Karatia-Nagartala Basin drainage scheme pending with Ganga Flood Control Commission.	Shri Sanat Kumar Mandal		
61.	Need to ensure that farmers of Northern India get the declared support price for their produce damaged in the rains of May, 1987.	Shri Balwant Singh Ramoowalia		
62.	Need to release funds for the Vidya Sagar University Midnapur to enable it to open more departments and admit more students.	Smt. Geeta Mukherjee		
63.	Need to educate people in fire-fighting methods and to introduce latest fire-fighting devices.	Shri Satyendra Narain Sinha		
64.	Need to ensure implementation of sections 51, 52 and 53 of the Factories Act in BHEL, Bhopal.	Shri K.N. Pradhan		

1	2	3	4	5
				H. M.
65.	Need for a planned approach towards eradication of poverty.	Shri Jagannath Patnaik		
66.	Need to amend the Scheduled Castes and Scheduled Tribes Order.	Shri K. Kunjambu		
67.	Need to change the timings of Godavari Express and also introduce a new train from Kakinada to Hyderabad.	Shri T. Gopala Krishna	17-8-87	0 10
68.	Need to establish STD facility at Vakathnam Telephone exchange in Karala.	Shri Suresh Kurup		
69.	Need to include certain projects in the Eighth five Year plan to provide drinking water to Barmer, Jaisalmer and Jodhpur from Indira Gandhi Canal.	Shri Viridhi Chander Jain		
70.	Need to inspire the people to donate body organs, particularly kidneys.	Smt. Kishori Sinha		
71.	Need to revise orders for exemption of excise duty on LDPE coated/laminated cotton fabrics and HDPE woven fabrics.	Shri Vishnu Modi		
72.	Need to pay remunerative price to farmers for their produce.	Dr. (Smt.) Phulrenu Guha		
73.	Need to lay a new broad gauge railway line from Lanka to Silcher in Cachar district.	Shri Sudarshan Das		

1	2	3	4	5
				H. M.
74.	Need to enquire into the growing irregularities in the functioning of co-operatives in the country particularly in Uttar Pradesh.	Shri Hafiz Mohd. Siddiq		
75.	Need to develop Colachal Port, Tamil Nadu.	Shri N. Dennis	18-8-87	0 16
76.	Need to provide adequate funds for the construction of bridges over rivers Khabuli and Lohit.	Shri Gokul Saikia		
77.	Need to ban contract marriages in Gujarat.	Dr. Datta Samant		
78.	Need to stop giving screening certificates to foreign films depicting sex and violence.	Smt. Vyjayanthi-mala Bali		
79.	Need to develop Devdhar (Bihar) as a tourist resort.	Smt. Manorama Singh		
80.	Need to give immediate clearance to the Thermal Power Project at Bakreswar in Birbhum district of West Bengal.	Shri Somnath Chatterjee		
81.	Need for an early decision on the system of commission in Haldia Fertilizer Complex.	Kum. Mamta Banerjee		
82.	Need to evolve a massive master plan for exploring the available irrigation potential in India by channelizing the river waters.	Shri Hussain Dalwai		

1	2	3	4	5
				H. M.
83.	Need to remove encroachments from the footpaths in front of New Delhi Railway Station.	Shri Chintaman Jena		
84.	Need to make announcement regarding bonus to Government employees immediately.	Shri Harish Rawat		
			19-8-87	0 09
85.	Need to provide funds to the Government of J&K to settle the claims of refugees who migrated from Pakistan occupied areas of J & K and from West Pakistan and to persuade the State Government to give them citizenship rights.	Shri Janak Raj Gupta		
86.	Need to provide houses to the weaker sections under the Indira Awas Yojna in Jahanabad area of Bihar.	Shri Ramashray Prasad Singh		
87.	Need to issue a commemorative stamp in memory of Justice Mahadeb Gobind Ranade on the occasion of centenary of social conference,	Shri Sharad Dighe		
88.	Need for providing financial assistance to dairies in Cooperative Sector to overcome milk shortage in the country.	Shri Mahendra Singh		
89.	Need to amend Copyright Act, 1957 to avoid plagiarism.	Shri Balkavi Bairagi		

1	2	3	4	5
				H. M.
90.	Need to open 'Navodaya Vidyalayas' in those districts of Madhya Pradesh which have large Scheduled Tribe population.	Shri Manku Ram Sodi		
91.	Need to increase the freedom fighters' pension.	Shri Uttam Rathod	20-8-87	0 13
92.	Need to introduce Vayudoot service on Bhubaneswar-Jharsuguda - Raipur sector.	Shri Sriballav Panigrahi		
93.	Need to relax rules relating to environmental protection in order to enable the Government to provide basic facilities to tribals living near Nelapattu bird sanctuary in Andhra Pradesh.	Dr. Chinta Mohan		
94.	Need to reduce the price of cotton yarn and also stop the export of yarn.	Shri P. Kolandaivelu		
95.	Need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975 to give proper representation to the people of Telengana.	Shri C. Janga Reddy		
96.	Need to open more hospitals in Delhi.	Shri Hafiz Mohd. Siddiq		
97.	Need to ensure early payment of compensation to the cultivators whose land is acquired for development projects.	Shri Uttam Rathod		

1	2	3	4	5
				H. M.
98.	Need to review the policy of allotting the imported edible oils to Vanaspathi manufacturers.	Shri Anoop Chand Shah		
99.	Need to send a survey team to assess the damage caused by floods in Vaishali (Bihar).	Smt. Kishori Sinha		
100.	Need to include the Chittoor district dairy in the National Milk Grid.	Shrimati N.P. Jhansi Lakshmi		
101.	Need to introduce a direct super-fast train between Mangalore-Bombay Via-Hasan, Hubli, Niraj and Pune.	Shri V.S. Krishna Iyer	24-8-87	0 16
102.	Need to invest more money in the village development programmes in Madhya Pradesh to contain the Naxalite activities.	Shri Mankuram Sodi		
103.	Need for the Central Government to finance the Gopalpur minor port in Orissa.	Shri Chintamani Jena		
104.	Need to open a Navodaya Vidyalaya in Lakhimpur-Khiri, Uttar Pradesh.	Smt. Usha Verma		
105.	Need to sanction a gas-based power station near Unao village of Datia District (Madhya Pradesh).	Shri Krishna Singh		
106.	Need to conduct a study into the extinction of rare species of flowers in the 'Valley of Flowers' in Chamoli District of Uttar Pradesh.	Shri Chandra Mohan Singh Negi		

1	2	3	4	5
				H. M.
107.	Need to direct Rajasthan Government to stop recovery of amount spent on projects by Government from farmers served by the Indira Gandhi Canal Project.	Shri Birbal		
108.	Need to increase the quota of levy cement for Orissa.	Shri Sriballav Panigrahi		
109.	Need to develop some places in Kerala as tourist resorts.	Shri K. Mohandas		
110.	Need to direct the Indian Banks Association to invite Bank Employees Federation of India for negotiations for revision of wages.	Shri Basudeb Acharia		
111.	Need to set up industries in Phulbani district of Orissa.	Shri Radhakanta Digal		
112.	Resentment among the villagers of Delhi on acquisition of their land and houses.	Shri Bharat Singh		
113.	Need to take measures to check pollution of rivers.	Shri Mohanlal Jhikram		
114.	Need to provide kerosene and edible oil to Madhya Pradesh Government.	Shri K.N. Pradhan		
115.	Need for bifurcating the existing big districts into smaller ones for better administration.	Shri Ganga Ram		
116.	Need to exercise influence to bring an end to Iran-Iraq War.	Shri Aziz Qureshi		

25-8-87 0 17

1	2	3	4	5
				H. M.
117.	Need to implement the multi-purpose project to channelise the water of Pindar rivar into Saryu, Gomti and Ramganga.	Shri Harish Rawat	} 26-8-87	0 10
118.	Need to ban poaching in Chilka Lake to protect wild life there.	Shri Braja Mohan Mohanty		
119.	Need to start a direct train between Visakhapatnam and Tirupati.	Shri T. Gopal Krishna		
120.	Need to improve the functioning of Brahmaputra Board and also to take decision on Master Plan of the Brahmaputra.	Shri Parag Chaliha		
121.	Steps to promote girls' education in Navodaya Schools.	Smt. Jayanti Patnaik	}	
122.	Need to abolish cess on handmade blankets.	Shri Akhtar Hasan		
123.	Need to direct the State Government to discontinue 'Zero Budget' system.	Shri S.S. Bhoye		
124.	Need to discover new sports talent especially acrobats from among the circus artists to groom them as future sportsmen.	Shri Mullappally Ramachandran		
125.	Need to formulate a scheme to divert the Ganga Water flowing towards Unnao to Kanpur.	Shri Jagdish Awasthi		
126.	Steps to increase the production of pulses in the country.	Shri A. Jayamohan		

1	2	3	4	5
				H. M.
127.	Need to look into the inconvenience being experienced by passengers in trains running between North Bengal and Calcutta.	Shri Ananda Pathak	27-8-87	0 10
128.	Need to provide financial assistance to the Government of Sikkim to meet the situation caused by flash floods in the State.	Smt. D.K. Shukla		
129.	Need to replace the existing bridge with a new one at Khandwa on Itarsi-Bhusawal section of Central Railway.	Shri Kalicharan Sakargayam		
130.	Need to direct State Governments particularly Government of Madhya Pradesh to make more budgetary provisions for development of dairy industry in the States.	Shri Mahendra Singh		
131.	Need to provide a halt at Bhajiput between Chilka and Khallikote Railway stations in Orissa.	Shri Somnath Rath		
132.	Need to provide financial assistance for overall development of Goa.	Shri Shantaram Naik		
133.	Need to review the policy regarding levying of charges for conferring lessee rights and peripheral charges by DDA.	Shri Jai Prakash Aggarwal		
134.	Need to lodge a protest to USA and Pakistan with regard to the setting up of a communication base at Gwadar Port in Pakistan.	Shri G.S. Basavarajw		

1	2	3	4	5
				H. M.
135.	Need to clear medium and major projects in Orissa to meet drought and floods in the State.	Shri K.P. Singh Deo		
136.	Need to fix the purchase price of opium keeping in view the prevalent price in the open market and to announce the same immediately.	Shri Balkavi Bairagi		
137.	Need to stop import of launches and to purchase them from Indian manufacturers.	Shri K. Ramachandra Reddy.		
138.	Need to stop the involvement of private parties in designing and execution of defence projects.	Shri Ajit Kumar Saha		
139.	Need to take remedial measures such as supply of pure drinking water to stop the spread of cholera in the Union Territory of Dadra and Nagar Haveli.	Shri Sitaram J. Gaveli	28-8-87	0 28
140.	Need for effective steps by NAM for ending Iran-Iraq war.	Shri Balwant Singh Ramoowalia		
141.	Need for Central Government to take a policy decision regarding abolition of sales tax all over the country.	Shri Kammodi Lal Jatav		
142.	Need to sanction lift irrigation projects on rivers Ken Mithasan, Patne etc. in Panna District of Madhya Pradesh.	Shri Dal Chander Jain		

1	2	3	4	5
				H. M.
143.	Need to write of Agriculture Tax as well as the loan instalments of IRDP from the farmers of South Arcot District in Tamil Nadu.	Dr. P. Vallal Peruman		
144.	Construction of Bilaspur-Mungeli-Mandla-Jabalpur Railway line to connect Raipur.	Dr Prabhat Kumar Mishra		
145.	Need to bring legislation to levy tax on consignment of goods taking place in the course of inter-state trade and commerce.	Shri Ramnarain Singh		
146.	Need to settle the demands of University and College Teachers.	Prof. Narain Chand Parashar		
147.	Need to finalise the report of Journalists Wage Board at an early date.	Shri Saifuddin Choudhary		

**(b) Position Regarding Receipt of Replies from Ministers  
concerned as on 27-10-1987**

<b>Total number of matters raised</b>	<b>Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat</b>	<b>Percentage of replies sent to the Members by the Ministers</b>
<b>1</b>	<b>2</b>	<b>3</b>
<b>First Session</b> (15th January, 1985 to 30th January, 1985)		
61	53	86.9%
<b>Second Session</b> (13th March, 1985 to 20th May, 1985)		
351	307	87.5%
<b>Third Session</b> (23rd July, 1985 to 29th August, 1985)		
158	127	80.3%
<b>Fourth Session</b> (18th November, 1985 to 20th December, 1985)		
150	122	81%
<b>Fifth Session</b> (20th February, 1986 to 8th May, 1986)		
330	257	77.5%
<b>Sixth Session</b> (17th July 1986 to 22nd August, 1986)		
149	120	80.5%
<b>Seventh Session</b> (4th November, 1986 to 9th December, 1986)		
178	133	74.7%
<b>(Eighth Session (1st Part))</b> (23rd February, 1987 to 12th May 1987)		
341	247	72.4%

## 21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business	Time taken		Percentage to the total time taken
	H	M	
ADJOURNMENT MOTIONS	0	05	—
<b>BILLS</b>			
(a) Government Bills	*32	56	21.7
(b) Private Members' Bills	7	27	4.9
<b>BUDGETS</b>			
(a) General Budget	3	16	2.1
(b) Budget in respect of State of Punjab	1	13	0.8
CALLING ATTENTION NOTICES (Rule 197)	3	07	2.0
<b>DISCUSSIONS</b>			
(a) Half-an-Hour Discussions (Rule 55)	2	51	1.9
(b) Short Duration Discussions (Rule 193)	46	40	30.7
MATTERS UNDER RULE 377	3	37	2.4
<b>MOTIONS</b>			
(a) Motions under rule 191	11	53	7.8
(b) Motions under rule 388	0	51	0.6
QUESTIONS	20	15	13.3
<b>RESOLUTIONS</b>			
(a) Statutory Resolutions	*		
(b) Private Members' Resolutions	5	08	3.4
STATEMENTS (Rule 372)	2	05	1.4
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations etc.	10	42	7.0
	152	06	100.0

\* Joint discussion took place on certain Statutory Resolutions [*vide* statement No. 16 (i) Sl. Nos. 1 and 2] and Motions for consideration of the connected Government Bills [*vide* statement No. 3 (i) Sl. Nos. 5 and 14]. Time taken on joint discussion has been shown under Government Bills.

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